

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA No.1127/2024**

IN THE MATTER OF :

Sukhdeep Singh

Applicant

Versus

Haryana State Pollution Control Board & Ors.

Respondent

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Place: Yamunanagar
Date: 13.07.2026


 13.07.2026
 Regional Officer,
 HSPCB, Yamuna Nagar

Filed Through:



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**FINAL REPORT OF THE JOINT COMMITTEE IN COMPLIANCE OF
HON'BLE NGT DIRECTIONS DATED 01.04.2026**

1.0 Background:

In pursuance of the directions issued by this Hon'ble Tribunal in its order dated 19.11.2025 and for the purpose of verifying the compliance status in accordance with the Notification dated 02.09.2025 and CPCB Guidelines, 2023 and the guidelines/siting criteria issued by Government of Haryana vide Notification No. S.O. 71/C.A. 29/1986/Ss. 5 and 7/2025 dated 02.09.2025 the Joint Committee conducted verification of 51 stone crushers. The report in this regard was submitted on 19.02.2026 along with action taken by HSPCB against the stone crushers, which were found violating the norms. A prayer was also made by the Joint Committee in its report for grant of 04 weeks' time to complete the inspection of remaining stone crushers and submit the final report. That the Hon'ble Tribunal while considering the report of the Joint Committee granted 04 weeks' time in the order dated 19.02.2026 to the Joint Committee to conduct the inspection of all the pending stone crushers and file the final report. Thereafter the Joint Committee had carried out verification of 50 stone crushing units with respect to the prescribed siting criteria and environmental norms as per the said notification and guidelines. A prayer was also made by the Joint Committee in its progress report for grant of 02 weeks' time to complete the inspection of remaining stone crushers and submit the final report. That the Hon'ble Tribunal while considering the report of the Joint Committee granted 06 weeks' time in the order dated 01.04.2026 (**Annexure-1**) to the Joint Committee to conduct the inspection of all the pending stone crushers and file the final report.

2.0 Further progress made by the Joint Committee in compliance of the orders of Hon'ble NGT:

The Joint Committee carried out verification of remaining 43 stone crushing units with respect to the prescribed siting criteria and environmental norms. Copies of the inspection reports of all the 43 stone crusher units are enclosed herewith as **Annexure-2** (colly).

The findings of the Joint Committee based on the inspections areas follows:

- i. Out of total 43 Nos stone crushers inspected by the Joint Committee, 34 units were found non complying/partially complying with regard to environmental norms as per notification dated 02.09.2025 and CPCB guidelines 2023 and the guidelines issued by Government of Haryana vide Notification No. S.O. 71/C.A. 29/1986/Ss. 5 and 7/2025 dated 02.09.2025, Therefore, SCN for Closure has been issued to these 34 units for the observed non-compliances. Copy of the SCNs is attached as **Annexure-3**(colly). Out of 43 Nos. stone crushers inspected by the Joint Committee, 32 Nos units were found non-operational at the time of inspection despite intimation of visit of the Joint Committee by the State Pollution Control Board and had not submitted any information regarding their operational status to the Board. Therefore, all the 32 units have been directed not to operate without prior permission from the HSPCB. Copy of the orders is attached as **Annexure-4** (colly).
- ii. Out of 7 Nos stone crushing units which were found operational, 02 units were found non-complying with regard to environmental norms as per notification dated 02.09.2025 and CPCB guidelines 2023 and the guidelines issued by Government of Haryana for which SCN has been issued to these units for observed non-compliances. Remaining 05 Nos. stone crushing units were found complying w.r.t notification dated 02.09.2025 and CPCB guidelines 2023.
- iii. The stone crusher-wise status of compliance verified by the Joint Committee and the status of the action taken by HSPCB for the non-compliances observed by the Joint Committee are provided in the following **Table -1**.

Table:-1

S.No	Name and address of the Stone Crusher	Date of Inspection	Non-compliance observed by the Joint Committee	Action taken by HSPCB for the non-compliances
1	M/s Paras stone crusher Village Ballewala, District Yamunana gar	01.06.2026	- Unit has provided 08 no. of sprinklers and 56 no. of nozzle whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025 - Unit has provided partial enclosure to primary crusher with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. - Unit has installed 05 no. of conveyor belts out of which 02 no. of conveyor belts are not covered and 03 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025. - Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023. - Unit has provided wind breaking wall on one side, other three sides of unit found without wind breaking wall as required as per Notification dated 02.09.2025. - Unit has installed 3 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. Status of Dust Collector with Bag Filter : Installed	SCN issued vide letter No.: HSPCB/YAM/2026/INS/1463859 05SCNCC001 dated: 09.06.2026 and sent through registered post as well as through Email 12.06.2026. The unit has submitted its reply on dated 24.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
2.	M/s Ganpati stone crusher	01.06.2026	Unit has provided 10 no. of sprinklers and 52 no. of nozzle whereas atleast 50 no. of sprinklers are required according to Notification dated	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463851

	VillageBallewala, Tehsil- ChhachhrouliDistr ictYamunanagar		02.09.2025 - Unit has provided GI Sheet cover sheds to crushing sections but covers are not in good conditions whereas the unit has to provided enclosures by GI/MS sheets covers properly to all crushing sections of the unit according to Notification dated 02.09.2025 - Unit has installed 08 no. of conveyor belts out of which 03 no. of conveyor belts are not covered and 05 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notificationdated 02.09.2025. - Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines 2023. - Unit hasprovided wind breaking wall on one side, other three sides of unit found without wind breaking wall as required as per Notification dated 02.09.2025. - Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. - Unit has installed 4 no. of CCTV/PTZ cameras in the premises but the proof ofdata storage for minimum 30 days not provided as per CPCB guidelines. Status of Dust Collector with Bag Filter- Installed	42SCNCC001 dated: 09.06.2026 and sent through registered post as well as throughEmail 12.06.2026. The unit has submitted its reply on dated 24.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
3.	M/s Punjab stone crusher VillageBallewala, District Yamunanagar	01.06.2026	- Unit has provided 10 no. of sprinklers and Nozzle 62 no. whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025. - Unit has provided GI Sheet cover sheds to crushing sections but covers are not in proper conditions whereas the unit has to provide complete enclosures by GI/MS sheets to all crushing sections of the	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463884 02SCNCC001 dated:09.06.2026 and sent through registered post as well as throughEmail

			unit according to Notification dated 02.09.2025 - Unit has not installed dry extraction cum bag filter as per CPCB guidelines. - Unit has installed 09 no. of conveyor belts out of which 02 no. of conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025. - Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines. - Unit has partially provided wind breaking wall on crusher as per Notification dated 02.09.2025. - Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025. - Unit has installed 8 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. Status of Dust Collector with Bag Filter - Not Installed	12.06.2026. The unit has submitted its reply on dated 18.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
4.	M/s Shree ganesh stone crusher Village Ballewala, District Yamunanagar	01.06.2026	- Unit has not provided 1 out of 3 conveyors with flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023. - Unit has provided wind breaking wall on one side, while wind breaking wall height at other three sides found inadequate whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025. - Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463875 06SCNCC001 dated: 09.06.2026 and sent through registered post as well as through Email 12.06.2026. The unit has submitted its reply on 23.06.2026 after making the compliance of

			guidelines 2023. 4. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO. Status of Dust Collector with Bag Filter - Installed	the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
5.	M/s Bala sundari stone crusher VillageBallewala, District Yamunanagar	01.06.2026	1. Unit has not provided water sprinklers according to Notification dated 02.09.2025. 2. Unit has not covered all crushing sections of the unit according to Notification dated 02.09.2025 3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines. 4. Unit has not covered any conveyor belts as required as per Notification dated 02.09.2025. 5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023. 6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025. 7. Unit has not provided metalled /concrete road within the premises. Ramps and the entire ground area are also not metalled. 8. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. 9. Unit has not provided any arrangement of water sprinkling system for controlling dust emission within premises as per CPCB guidelines 2023. 10. Unit has not provided display Board as per CPCB guidelines.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463881 04SCNCC001 dated: 09.06.2026 and sent through registered post as well as through Email 12.06.2026. The unit has submitted its reply on 23.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.

			11. Unit has not installed any CCTV/PTZ cameras in the premises as per CPCB guidelines 2023. Status of Dust Collector with Bag Filter- Not Installed	
6.	M/s Jai Ganesh stone crusher Village Ballewala, District Yamunanagar	01.06.2026	- Unit has provided water sprinklers as Notification dated 02.09.2025 but connection of sprinklers is broken and found non-operational at time of inspection. - Unit has provided partial enclosure of primary and secondary crushing section by GI/MS sheets. - Unit has provided Dry extraction cum bag filter followed by cyclone but suction hood is not connected to screener section which is required as per CPCB guidelines 2023. - Unit has covered 5 no. of conveyor belts covered while 1 no. of conveyor belt is partially covered; while, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. - Unit has provided flexible telescopic chute on 2 no. of conveyors while other 2 conveyors are not provided with flexible telescopic chute as required as per CPCB guidelines 2023. - Unit has provided wind breaking wall partially at one side while the height of Wind breaking wall at other side is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest node of conveyor from where the crushed material is released as per notification dated 02.09.2025. - Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO. - Unit has installed 4 no. of CCTV cameras but the proof of storage of	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463831 dated: 21SCNCC001 dated: 09.06.2026 and sent through registered post as well as through Email 12.06.2026. The unit has submitted its reply on 23.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.

			data for minimum 30 days was not provided.	
			Status of Dust Collector with Bag Filter - Installed	
7.	M/s Sofat stonecrusher VillageDoiwala,D istrict Yamunanagar	01.06.2026	1. Unit has provided 10 no. of sprinklers and 50no.of nozzle whereas at least 50 no. of sprinklers are required according to Notification dated 02.09.2025 2. Unit has not provided enclosure to primary crusher, secondary crusher and screener partially covered with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. 3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines. 4. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are not covered and 03 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025. 5. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines 2023. 6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025. 7. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. 8. Unit has installed 4 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1027578 03SCNCC001 dated: 09.06.2026 and sent through registered post as well as through Email 12.06.2026. The unit did not submit the reply of the SCN issued. Therefore, the closure of the unit has been recommended to Head Office.
			Status of Dust Collector with Bag Filter- Not Installed	

8.	M/s Gauri shankar stone crusher Village Doiwala, District Yamunanagar	01.06.2026	1. Unit has provided 10 no. of sprinklers and 50 no. of nozzle whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025 2. Unit has not provided enclosure to primary crusher, secondary crusher partially covered with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. 3. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines 2023. 4. Unit has installed 05 no. of conveyor belts out of which 02 no. of conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025. 5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023. 6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025. 7. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. 8. Unit has not provided display board as required as per CPCB guidelines 2023. 9. Unit has installed 3 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines 2023. Status of Dust Collector with Bag Filter Not Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1464079 34SCNCC001 dated: 09.06.2026 and sent through registered post as well as through Email 12.06.2026. The unit did not submit the reply of the SCN issued. Therefore, the closure of the unit has been recommended to Head Office.
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9.	M/s Gaytri stonecrusher VillageBallewala, District Yamunanagar	01.06.2026	Complying	Not applicable
10.	M/s Ambala stone crusher VillageDoiwala,D istrict Yamunanagar	02.06.2026	1. Unit has not provided water sprinklers according to Notification dated 02.09.2025. 2. Unit has not covered all crushing sections of the unit according to Notification dated 02.09.2025 3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines. 4. Unit has not covered any conveyor belts as required as per Notification dated 02.09.2025. 5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023. 6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025. 7. Unit has not provided metalled /concrete road within the premises. Ramps and the entire ground area are also not metalled. 8. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. 9. Unit has not provided any arrangement of water sprinkling system for controlling dust emission within premises as per CPCB guidelines 2023. 10. Unit has not provided display Board as per CPCB guidelines.	SCN issued vide letter HSPCB/YAM/2026/INS/1406011 13SCNCC001 dated: 15.06.2026 and sent through registered post as well as through Email 24.06.2026. The unit did not submit the reply of the SCN issued. Therefore, the closure of the unit has been recommended to Head Office.

			11. Unit has not provided wind breaking wall at three sides. Wind breaking wall at 1 side provided with brick masonry, height of which is not adequate. 12. Unit has not installed any CCTV/PTZ cameras in the premises as per CPCB guidelines 2023. Status of Dust Collector with Bag Filter - Not Installed	
11.	M/s Dhillon stone crusher Village Mandewal District Yamunanagar	02.06.2026	Complying	Not applicable
12.	M/s Rajiv Gupta and company stone crusher Village Kanalsi District Yamunanagar	02.06.2026	Complying	Not applicable
13.	M/s Himgiri Enterprises Village Kanalsi District Yamunanagar	02.06.2026	Complying	Not applicable
14	M/s Shiva stone crusher and screening plant (stone crusher) Village Kanalsi District	02.06.2026	Complying	Not applicable

	Yamunanagar			
15.	M/s Shiv shakti stonecrusher Village Doiwala, District Yamunanagar	02.06.2026	1. Unit has not provided wind breaking wall at one side. 2. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO.	SCN issued vide letter no. HSPCB/YAM/2026/INS/1406011 88SCNCC001 dated: 15.06.2026 and sent through registered post as well as through email 24.06.2026. The unit has submitted its reply on 25.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
16.	M/s Punjab stone crusher Village Doiwala, District Yamunanagar	02.06.2026	1. Unit has not provided wind breaking wall at one side. Whereas wind breaking wall shall be provided on all sides as per Notification dated 02.09.2025. 2. Unit has installed 8 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. 3. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. Status of Dust Collector with Bag Filter Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463884 02SCNCC001 dated: 09.06.2026 and sent through registered post as well as through email 12.06.2026. The unit has submitted its reply on 18.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic

				proof which requires re-verification.
17.	M/s S.S stone crusher Village Doiwala, District Yamunanagar	01.06.2026	1. Unit has provided 03 no. of sprinklers and 10 no. of nozzle whereas at least 50 no. of sprinklers are required according to Notification dated 02.09.2025 2. Unit has installed 06 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025. 3. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025. Status of Dust Collector with Bag Filter : Installed	HSPCB/YAM/2026/INS/1464102 62SCNCC001 dated: 10.06.2026 and sent through registered post as well as through email on 24.06.2026. The unit has submitted its reply on 25.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
18.	M/s Bhawani Enterprises(old name goel Spintex pvt. Ltd unit- II village Devdhar tehsil Chhachhrauli, Yamunanagar.	02.06.2026	1. Unit has not provided wind breaking wall at two sides. Whereas wind breaking wall shall be provided on all sides as per Notification dated 02.09.2025. 2. Unit has installed 7 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. 3. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. 4. Unit has provided partial enclosure to all crushing section with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification	SCN issued vide letter No: No: HSPCB/YAM/2026/INS/1463887 29SCNCC001 dated: 09.06.2026 and sent through registered post as well as through email on 12.06.2026. The unit has submitted its reply on 25.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic

			dated 02.09.2025. Status of Dust Collector with Bag Filter : Installed	proof which requires re-verification.
19.	M/s Walia stone crushing Co. VPO Devdharpartapnagar District Yamunanagar	02.06.2026	- Unit has not provided any enclosure to primary crusher with GI Sheets, secondary crusher and screener are partially covered whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. - Unit has installed dry extraction cum bag filter but not connected to screeners. - Unit has provided partial wind breaking wall at one side. - Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. - Unit has provided display board with only name and address mentioned but other details not mentioned as required as per CPCB guidelines 2023. - Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. - Unit has installed 250 KVA DG set within premises for which unit has not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules. Status of Dust Collector with Bag Filter : Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463904 47SCNCC001 dated: 10.06.2026 and sent through registered post as well as through email on 12.06.2026. The unit has submitted its reply on 08.07.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
20.	M/s Jai krishna stone crusher Village Devdhar District Yamunana	02.06.2026	- All conveyors are partially covered and not covered node to node as per CPCB guidelines. - Unit has provided wind breaking wall at all sides but height is	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463904 47SCNCC001 dated: 10.06.2026

	gar		inadequate. 3. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO. 4. Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. Status of Dust Collector with Bag Filter : Installed	and sent through registered post as well as through email on 12.06.2026. The unit has submitted its reply on 25.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
21.	M/s Devdhar Enterprises, Village Devdhar Tehsil Khi zrabad District Yamunanagar	02.06.2026	1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. 2. Unit has installed dry extraction cum bag filter but not connected to screeners. 3. Unit has installed 11 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. 4. Unit has not covered 8 no. of conveyor belts covered while 5 no. of conveyor belts are partially covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. 5. Unit has provided flexible telescopic chute on 3 no. of conveyors while other conveyors are not provided with flexible telescopic chute as required as per CPCB guidelines 2023. 6. Unit has provided wind breaking wall but the height of Wind breaking	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463907 71SCNCC001 dated: 10.06.2026 and sent through registered post as well as through email on 12.06.2026. The unit has submitted its reply on 02.07.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.

			wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025. 7. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. 8. Unit has not provided display Board as per CPCB guidelines 2023. Status of Dust Collector with Bag Filter :Installed	
22.	M/s S.S Stone crusher village-MajriTapu District Yamunanagar	02.06.2026	1. Unit has not provided partial enclosure to secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. 2. Unit has installed 8 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. 3. Unit has provided wind breaking wall but the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025. 4. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. Status of Dust Collector with Bag Filter : Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1463918 03SCNCC001 dated: 10.06.2026 and sent through registered post as well as through email on 12.06.2026. The unit has submitted its reply on 22.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
23.	M/s Jai shree ram stone crusher Village kanalsi District	02.06.2026	1. Unit has not provided partial enclosure to screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.	SCN issued vide letter No: No: HSPCB/YAM/2026/INS/1463916 32SCNCC001 dated: 10.06.2026

	Yamunanagar		2. Unit has provided water sprinklers as Notification dated 02.09.2025 but 10 nos of sprinklers found non-operational at time of inspection. 3. Unit has installed 9 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. 4. Unit has not provided wind breaking wall at one side and the other sides the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025. 5. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025. Status of Dust Collector with Bag Filter : Installed	and sent through registered post as well as through email on 12.06.2026. The unit has submitted its reply on 30.06.2026 after making the compliance of the deficiencies mentioned in the SCN along with photographic proof which requires re-verification.
24.	M/s Krishna stone crusher Village Banabahadarpur District Yamunanagar	19.06.2026	1. Unit has not provided any enclosure to primary crusher and screeners and partial enclosure is provided to secondary crusher with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. 2. Unit has provided 5nos of water sprinklers whereas at least 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle at least 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata accordingly for higher capacity crushing units. 3. Unit has installed 4 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.	SCN issued vide letter No: No: HSPCB/YAM/2026/INS/1472791 99SCNCC001 dated: 23.06.2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			4. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines 5. Unit has not covered any of the conveyor belts; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. 6. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023. 7. Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025. 8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the plot periphery to control dust emissions as required as per Notification dated 02.09.2025. 9. Unit has not provided display Board as per CPCB guidelines 2023. 10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025. 11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less	
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			than the height of the highest tip of the conveyor belts. Status of Dust Collector with Bag Filter : Not Installed	
25.	M/s Salasar Enterprises, Village Nathanpur, Tehsil Chhachhrauli, District Yamunanagar	19.06.2026	- Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. - Unit has provided 12nos of water sprinklers whereas at least 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle at least 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata accordingly for higher capacity crushing units. - Unit has installed 10 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. - Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines - Unit has not covered 8 no. of conveyor belts covered while 6 no. of conveyor belts are partially covered and 2nos of conveyor are not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. - Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023. - Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated	SCN issued vide letter No: HSPCB/YAM/2026/INS/1472785 55SCNCC001 Dated: 23-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			02.09.2025. 8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the plot periphery to control dust emissions as required as per Notification dated 02.09.2025. 9. Unit has not provided display Board as per CPCB guidelines 2023. 10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025. 11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts. Status of Dust Collector with Bag Filter : Not Installed	
26.	M/s Shivalik stone crusher Village ChuharpurKalan DistrictYamunana gar	19.06.2026	1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. 2. Unit has provided 7nos of water sprinklers whereas at least 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle at least 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata	SCN issued vide letter No: HSPCB/YAM/2026/INS/1472784 27SCNCC001 Dated: 23-06-2026and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after

			accordingly for higher capacity crushing units. 3. Unit has installed 7 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. 4. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines 5. Unit has not covered 9 no. of conveyor belts covered while 4 no. of conveyor belts are partially covered and 5 no of conveyor are not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. 6. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023. 7. Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025. 8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the plot periphery to control dust emissions as required as per Notification dated 02.09.2025. 9. Unit has not provided display Board as per CPCB guidelines 2023. 10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025. 11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the	expiry of SCN time period accordingly.
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			Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts. Status of Dust Collector with Bag Filter : Not Installed	
27.	M/s Shree Baba Balaknath Stone CRUSHER, Village Nathanpur, District Yamunanagar	19.06.2026	- Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025. - Unit has provided 60 nos of water sprinklers but 18 nos of water sprinklers found non-operational at time of inspection. - Unit has installed 9 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines. - Unit has not covered 7 no. of conveyor belts covered while 5 no. of conveyor belts are partially covered and 1 no of conveyor not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023. - Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023. - Unit has provided wind breaking wall at one side but the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from	SCN issued vide letter No: HSPCB/YAM/2026/INS/1472782 27SCNCC001 Dated: 22-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			where the crushed material is released as per notification dated 02.09.2025. 7. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the plot periphery to control dust emissions as required as per Notification dated 02.09.2025. 8. Unit has not provided display Board as per CPCB guidelines 2023. Status of Dust Collector with Bag Filter : Installed	
28.	M/s Shiv Surya Stone Crusher and Screening Plant Village Shergath, Bilaspur, Yamuna Nagar	20.06.2026	1. Water sprinklers with adequate designed nozzles not provided at unloading area of raw material, primary crusher, screener, conveyor belts, sand transfer points. 2. Enclosures by GI/MS sheets on top and at least three sides completely from ground level not provided for primary crushers, secondary crushers, screeners and tertiary crushers. 3. Dry extraction cum bag filter followed by cyclone not provided for secondary, tertiary crushers and screener. 4. Covering of conveyor belts from node to node with a thick sheet of suitable material not provided. 5. Flexible telescopic chute from top of discharge point to the ground level not provided at discharge points. 6. Wind breaking wall (GI/MS/brick, 3-ft more than the highest node of the crusher along the periphery) not provided. 7. Metalled/concrete roads within the premises, ramps and the entire ground area not provided. 8. Green belt (plantation of 2-3 rows of tall trees around the periphery of crusher) not provided.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473034 82SCNCC001 Dated: 25-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			9. Display board at entrance (having name of unit, contact details of owner, address, plant capacity and date of issue of CTE/CTO from SPCB/PCC) display board contains name and address but does not have details like capacity and CTO10. CCTV/PTZ cameras provided but proof of minimum 30 days data storage not provided. Status of Dust Collector with Bag Filter : Not Installed	
29.	M/s Shree Enterprises Stone Crusher and Screening Plant Village Swabri, Bilaspur, Yamuna Nagar	20.06.2026	1. Installation of sprinklers found under process; not complied. 2. Primary crusher, secondary crusher and screener found only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections 3. Dry extraction cum bag filter followed by cyclone not complied. 4. Plant has installed total 07 conveyors; 05 conveyors out of 07 found not covered and 02 found partially covered. 5. Flexible telescopic chute from top of discharge point to ground level not complied 6. Wind breaking wall not complied. 7. Ramp found metallised; however, road within the premises and the entire ground area were found not metallised. 8. Plantation plan submitted to DFO and all the plantation at the plan found to be as per plantation plan as informed by F.G./DFO 9. Display board provided but found to be not up to date CCTV cameras provided but storage facility for the period of 1 month not provided Status of Dust Collector with Bag Filter : Not Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473042 40SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

30.	M/s Ganpati Stone Crusher Village Ranipur, Tehsil Bilaspur, District Yamunanagar	20.06.2026	1. Only 10 water sprinklers provided whereas at least 50 sprinklers are required as per Notification dated 02.09.2025. 2. Crushing sections only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections. 3. Dry extraction cum bag filter not provided. 4. 05 conveyor belts not covered and 03 partially covered; all conveyor belts shall be covered properly. 5. Flexible telescopic chute from top of discharge point to ground level not provided. 6. Wind breaking wall provided on 02 sides only but height of those is not adequate. 7. Metalled ramp provided. 8. Green belt (plantation) not provided. 9. CCTV cameras provided but storage facility for minimum 30 days not provided. 10. Plantation plan not submitted for DFO approval. Status of Dust Collector with Bag Filter : Not Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473049 37SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.
31.	M/s Jagdamba Stone Aggregates Village Swabri, Yamuna Nagar	20.06.2026	1. No water sprinklers provided. 2. Crushers not covered; screener only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections. 3. Dry extraction cum bag filter not provided. 4. Conveyor belts not covered. 5. Flexible telescopic chute from top of discharge point to ground level	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473049 89SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as

			not provided. 6. Wind breaking wall not provided. 7. Metalled ramp provided but roads within the premises not provided. 8. Green belt (plantation of 2-3 rows of tall trees) plantation plan not submitted to DFO for approval. 9. Display board provided but not having details of capacity and CTO. 10.14 CCTV cameras provided but data storage of 30 days not available. 11.Two side eucalyptus plants provided but native species not provided (noted by inspecting officer). Status of Dust Collector with Bag Filter : Not Installed	per policy of the Board after expiry of SCN time period accordingly.
32.	M/s Balaji Stone Crusher, Village Rulaheri, Tehsil Bilaspur, Yamunanagar	20.06.2026	1. Water sprinklers with adequate designed nozzles not provided. 2. Enclosures by GI/MS sheets on top and at least three sides completely from ground level not provided for primary crushers, secondary crushers, screeners and tertiary crushers. 3. Dry extraction cum bag filter followed by cyclone not provided. 4. Covering of conveyor belts from node to node not provided. 5. Flexible telescopic chute from top of discharge point to the ground level not provided. 6. Wind breaking wall not provided. 7. Metalled/concrete roads within the premises, ramps and entire ground area not provided. 8. Arrangement of rotating water sprinkling system/fogger/anti-smog gun to suppress dust within premises not provided (noted as not applicable).	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473055 22SCNCC001 Dated: 24-06-2026and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			9. Green belt (plantation of 2-3 rows of tall trees) not provided. 10. Display board not provided. 11. Plantation plan not submitted for DFO approval. Status of Dust Collector with Bag Filter : Not Installed	
33.	M/s Saraswati Stone Crusher Village Ranipur, Tehsil Bilaspur, District Yamuna Nagar	20.06.2026	1. Only 39 water sprinklers provided whereas at least 50 sprinklers are required as per Notification dated 02.09.2025. 2. Crushers not covered and screener only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections. 3. Dry extraction cum bag filter followed by cyclone not provided. 4. 04 conveyor belts covered and 05 partially covered; all conveyor belts shall be covered fully (node to node). 5. Flexible telescopic chute from top of discharge point to ground level not provided. 6. Wind breaking wall not provided. 7. Green belt (plantation of 2-3 rows of tall trees) not provided. 8. CCTV cameras provided but proof of minimum 30 days data storage not provided. 9. Plantation plan not submitted to DFO for approval. Status of Dust Collector with Bag Filter : Not Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473056 30SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.
34.	M/s Mansa Devi Stone Crusher Village Rulaheri, Tehsil Bilaspur,	20.06.2026	1. No water sprinklers provided. 2. Crushing sections only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473102 24SCNCC001 Dated: 24-06-

	District Yamunanagar		3. Dry extraction cum bag filter followed by cyclone not provided. 4. Conveyor belts not covered. 5. Flexible telescopic chute from top of discharge point to ground level not provided. 6. Wind breaking wall not provided. 7. Metalled/concrete roads within the premises not provided. 8. Arrangement for dust suppression within premises not provided. 9. Green belt (plantation of 2–3 rows of tall trees) not provided. 10. CCTV cameras provided, but proof of minimum 30 days' data storage not available. 11. Plantation plan not submitted to DFO for approval. Status of Dust Collector with Bag Filter : Not Installed	2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.
35.	M/s Shri Harmilap Minerals Village Ranipur, Yamuna Nagar	20.06.2026	1. 61 water sprinklers provided. 2. Jaw crusher not covered; secondary crusher and screener partially covered. Complete GI/MS sheet enclosure required. 3. Dry extraction cum bag filter with cyclone provided. 4. Conveyor belts only partially covered; node-to-node covering not provided. 5. Flexible telescopic chute not provided. 6. Wind breaking wall – no information available. 7. Metalled ramp provided, but plantation not done as per DFO-approved plan. 8. Display board provided.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473106 35SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			9. CCTV/PTZ cameras – Not Provided. 10. Plantation not done as per DFO-approved plan. Status of Dust Collector with Bag Filter : Installed	
36.	M/s Shri Vinayak Minerals (Stone Crusher) Village Ranipur, Bilaspur, Yamuna Nagar	20.06.2026	1. Water sprinklers – no information available. 2. Crushing sections are only partially covered; complete GI/MS sheet enclosures are required. 3. Dry extraction cum bag filter is connected only to the primary and secondary crushers; it is not connected to the tertiary crusher and screeners. 4. Conveyor belts are only partially covered; node-to-node covering is not provided. 5. Flexible telescopic chute is not provided. 6. Wind breaking wall is provided on three sides, but its height is inadequate. 7. Metalled ramp and internal road are provided. Green belt (plantation) is not provided. 8. Display board is provided, but capacity and CTO details are missing. 9. CCTV/PTZ cameras – Not Provided. 10. Plantation plan has not been submitted, and plantation has not been done as per the DFO-approved plan. Status of Dust Collector with Bag Filter : Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473038 12SCNCC001 Dated: 25-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.
37.	M/s Bharat Mata Stone and	20.06.2026	1. No water sprinklers provided. 2. Crushing sections are not covered; no enclosures provided.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473119

	Screening Plant Village Ranipur, Tehsil Bilaspur, Yamuna Nagar		3. Dry extraction-cum-bag filter followed by cyclone not provided. 4. Conveyor belts are not covered. 5. Flexible telescopic chute from the top of the discharge point to ground level not provided. 6. Wind-breaking wall not provided. 7. Metalled ramp provided, but metalled road inside the premises not provided. 8. Green belt (plantation of 2–3 rows of tall trees) not provided. 9. Display board not provided. 10. CCTV/PTZ cameras: Not Provided Status of Dust Collector with Bag Filter : Not Installed	99SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.
38.	M/s Aarya vaarta Developers Pvt. Ltd. (Stone Crusher) Village Ranipur, Yamunanagar	20.06.2026	1. Enclosures by GI/MS sheets are covered 2. Dry extraction-cum-bag filter followed by cyclone not provided. 3. Conveyor belts are not covered. 4. Flexible telescopic chute from the top of the discharge point to ground level not provided. 5. Wind-breaking wall not provided. 6. Metalled ramp provided, but the road inside the premises not provided. 7. Green belt (plantation of 2–3 rows of tall trees) not provided. 8. Display board not provided. 9. CCTV/PTZ cameras: Not Provided.	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473116 36SCNCC001 Dated: 24-06-2026 and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.

			Status of Dust Collector with Bag Filter : Not Installed	
39.	Shri Ganesh Stone CrusherRanipur, Yamuna Nagar	20.06.2026	1. Only 10 water sprinklers are provided, whereas at least 50 sprinklers are required as per the Notification dated 02.09.2025. 2. Crushing sections are only partially covered. Complete enclosures by GI/MS sheets shall be provided to all crushing sections. 3. Dry extraction-cum-bag filter not provided. 4. Out of the conveyor belts, 05 are not covered and 03 are partially covered. All conveyor belts shall be properly covered. 5. Flexible telescopic chute from the top of the discharge point to ground level not provided. 6. Wind-breaking wall is provided on only two sides, and its height is also not adequate. 7. Metalled ramp is provided; however, roads inside the premises are not provided. 8. Green belt (plantation) not provided. 9. Plantation plan has not been submitted for DFO approval, and no plantation was found. 10. CCTV cameras are provided, but a data storage facility for a minimum of 30 days is not provided. Status of Dust Collector with Bag Filter : Not Installed	SCN issued vide letter No: HSPCB/YAM/2026/INS/1473125 08SCNCC001 Dated: 24-06-2026and sent through registered post on 30.06.2026. Further action shall be taken against the unit as per policy of the Board after expiry of SCN time period accordingly.
40.	M/s New Markanda stone crusher village-Ballewala PO Devdhar,	01.06.2026	Not meeting the siting criteria as per Schedule I of notification dated 02.09.2025.	Closure action has been recommended to the Competent Authority.

	Yamunanagar			
41.	M/s Kaveri stone crusher village-Devdhar Tehsil Chhachhrauli, Yamunanagar	02.06.2026	Not meeting the siting criteria as per Schedule I of notification dated 02.09.2025.	Closure action has been recommended to the Competent Authority.
42.	M/s Maa bhanbhor Devi stone crusher vill-Gohrabai, Tehsil-Bilaspur, Yamunanagar	19.06.2026	Unit found dismantled at site	Not applicable
43.	M/s Bharat Construction Company (stone crusher) vill-Nathanpur Tehsil-Chhachhrauli, Yamunanagar	19.06.2026	Unit found lying closed by the Board	Not applicable

iv. As per the reports received from the Tehsildar, Pratapnagar, vide Letter No. 1331/Reader dated 05.08.2025, and the Divisional Forest Officer, Yamunanagar, vide Letter Nos. 901 dated 21.03.2025 and 930 dated 20.03.2025, regarding compliance with the siting norms, it was found that under the new Notification dated 02.09.2025, 14 out of 177 stone crushers do not meet the prescribed siting norms. Out of these 14 units, 3 Nos of unit have already been dismantled. The list of the remaining 11 non-complying stone crusher units, along with the further action taken by the Board, is provided in **Table-2**

Table-2: Details of the 11 stone crushers not meeting the siting criteria

S.No.	Name and address of the Stone Crushers not meeting the siting criteria.	Non-compliance reported	Action taken by HSPCB
1	M/s Ravi Stone Crusher, Vill Doiwala, District Yamuna Nagar	Verification report submitted by Tehsildar dated 05.08.2025; 498 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2775 dated 05.01.2026 and unit has submitted its reply to the SCN on 18.02.2026 wherein unit had stated that the distance was measured incorrectly. <i>Further this office has written letter to the concerned Naib Tehsildar on 11.03.2026 to re-verify the siting parameter. As per the Naib Tehsildar report dated 09.04.2026, the distance of the unit is 1300 meters from school and 1340 from the Abadi. Hence, unit is complying w.r.t. the siting norms.</i>
2	M/s Kaveri Stone Crusher, village Devdhar, Tehsil Chhachhrauli, District Yamunanagar	Verification report submitted by Tehsildar dated 05.08.2025; 425 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2781 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore, speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i>
3	Parkash Stone Crusher,	Verification report	<i>Unit is lying Closed/ Sealed by the</i>

	Village Ballewala, Tehsil Chhachhrauli, District Yamuna Nagar	submitted by Tehsildar dated 05.08.2025; 497 mtr	Board
4	New Markanda Stone Crusher, Village Ballewala, P.O. Devdhar, District Yamuna Nagar	Verification report submitted by Tehsildar dated 05.08.2025; 356 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2787 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders.</i>
5	Jamna Gram Udyog Mandal, Village Ballewala, District Yamuna Nagar	Verification report submitted by Tehsildar dated 05.08.2025; 432 mtr	<i>Unit is lying Closed/ Sealed by the Board</i>
6	Kamboj Gram Udyog Mandal, Village Ballewala, Tehsil Chhachhrauli District Yamuna Nagar	Verification report submitted by Tehsildar dated 05.08.2025; 284 mtr.	<i>Unit is lying Closed/ Sealed by the Board</i>
7	Shivalik Stone Crusher, Village Doiwala, District Yamuna Nagar	Verification report submitted by Forest dated 31.03.2025; 35 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2801 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore, speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders. The unit then filed CWP No. 8950 of 2026 before the Hon'ble High Court of Punjab and Haryana. The Hon'ble Court ordered that status quo be maintained regarding the siting criteria under the Notification dated 02.09.2025 till the next date of hearing, i.e., 27.07.2026.</i>

8	Hemkunt Stone Crusher, Village Doiwala, District Yamuna Nagar	Verification report submitted by Forest dated 05.08.2025; 135 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2797 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore, speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders. The unit then filed CWP No. 8950 of 2026 before the Hon'ble High Court of Punjab and Haryana. The Hon'ble Court ordered that status quo be maintained regarding the siting criteria under the Notification dated 02.09.2025 till the next date of hearing, i.e., 27.07.2026.</i>
9	Shiv Shakti Stone Crusher, Village Doiwala District Yamuna Nagar	Verification report submitted by Forest dated 05.08.2025; 60 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2803 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore, speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders. The unit then filed CWP No. 8950 of 2026 before the Hon'ble High Court of Punjab and Haryana. The Hon'ble Court ordered that status quo be maintained regarding the siting criteria under the Notification dated 02.09.2025 till the next date of hearing, i.e., 27.07.2026.</i>
10	Ambala Stone Crusher, Village Doiwala, District Yamuna Nagar	Verification report submitted by Forest dated 05.08.2025; 00mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2805 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore, speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case has been recommended to Competent Authority of HSPCB for issuance of Closure Orders. The unit then filed CWP No. 8950 of 2026 before the Hon'ble High Court of Punjab and</i>

			<i>Haryana. The Hon'ble Court ordered that status quo be maintained regarding the siting criteria under the Notification dated 02.09.2025 till the next date of hearing, i.e., 27.07.2026.</i>
11	Shree Radhey Krishna Stone Crusher, Village Doiwala, District Yamuna Nagar	Verification report submitted by Forest dated 05.08.2025; 180 mtr	SCN was issued to the unit vide no. HSPCB/YR/2025/2799 dated 05.01.2026 and unit failed to submit any reply to the SCN within stipulated time period, Therefore, speaking order has been passed against the unit on 13.02.2026 for initiation of closure action. <i>Thereafter, the case was sent to the Competent Authority of HSPCB for issuing Closure Orders. The unit then filed CWP No. 8950 of 2026 before the Hon'ble High Court of Punjab and Haryana. The Hon'ble Court ordered that status quo be maintained regarding the siting criteria under the Notification dated 02.09.2025 till the next date of hearing, i.e., 27.07.2026.</i>

- Out of the 11 Nos non-complying units w.r.t siting parameters , 03 no. of units are sealed by the Board ,02 Nos. unit has been recommended for closure action to the competent authority.
- Out of the 11 Nos non-complying units w.r.t siting parameters ,01 no unit was found complying with the siting parameter on re-verification. The verification report dated 09.04.2026 of Naib Tehsildar Partapnagar, Yamunanagar is attached as **Annexure-5**.
- Out of 11 Nos non-complying units w.r.t siting parameters 05 Nos of units were non-complying w.r.t distance from the Forest have filed **CWP No. 8950 of 2026** before the Hon'ble High Court of Punjab and Haryana, Chandigarh and vide order dated 02.04.2026 & 07.05.2026, the Hon'ble Court ordered that status quo be maintained regarding the siting criteria under the Notification dated 02.09.2025 till the next date of hearing, copy of orders dated 02.04.2026 & 07.05.2026 are attached as **Annexure- 6**.

- vi. Further, 8 stone crushing units were found to be operating DG sets without obtaining prior approval from the Board. The action taken by HSPCB against these 8 units is detailed in **Table-3.**

Table-3			
Sr. No.	Name & Address of the Unit	Date of Inspection	Action taken by HSPCB
1	M/s Anant Stone Crusher Unit 3 Village- Belgarh, Tehsil Khizrabad, Yamuna Nagar	02.03.2026	SCN Issued to the unit vide letter no. HSPCB/YR/2025/4343 dated 09.03.2026. The unit submitted its reply dated 24.03.2026, stating that the DG set was installed solely for domestic purposes and was of low capacity, making it unsuitable for use in any production activity. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs. 2,37,500/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
2	M/s Vikas Pruthi and Co, Village Bailgarh, Tehsil Khizrabad, Yamuna Nagar	02.03.2026	SCN issued to the unit vide letter no HSPCB/YR/2025/4361 dated 09.03.2026. The unit did not submit the reply of SCN within the stipulated time. Thereafter unit has been sealed by the Board on dated 09.06.2026. Further the Environmental Compensation of Rs. 625000/- has been recommended to Head office for imposition on the unit.
3	M/s Batra stone industries, Village-Doiwala, Tehsil- Chhachhrauli,, Yamuna Nagar.	02.03.2026	SCN issued to the unit vide letter no HSPCB/YR/2025/4301 dated 09.03.2026. The unit submitted its reply dated 19.03.2026, stating that the DG set was installed solely for domestic purposes and was of low capacity, making it unsuitable for use in any production activity. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs. 2,06,250/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
4	M/s Batar stone industry, village – Doiwala,	02.03.2026	SCN issued vide letter no HSPCB/YR/2025/4307 dated 09.03.2026. The unit submitted its reply dated 30.03.2026, stating that the DG set was installed solely for domestic

	Tehsil- Chhacchrauli, Yamuna Nagar		purposes and was of low capacity, making it unsuitable for use in any production activity. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs 2,43,750/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
5	M/s Hemkunt Stone Crusher, Vill Doiwala, Tehsil- Chhacchrauli Yamuna Nagar	07.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4413 dated 10.03.2026. The unit submitted its reply dated 17.03.2026, stating that the DG set was installed solely for domestic purposes and was of low capacity, making it unsuitable for use in any production activity. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs 1,93,750/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
6	M/s Godaveri Stone Crusher, Village Doiwala, Tehsil- Chhachhrauli Yamuna Nagar	13.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4515 dated 10.03.2026. The unit submitted its reply dated 24.03.2026, stating that the DG set was installed solely for domestic purposes and was of low capacity, making it unsuitable for use in any production activity. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs 1,75,000/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
7	M/s Jai Mata Stone Crusher, village -Doiwala, Tehsil- Chhachhrauli, Yamuna Nagar	13.03.2026	SCN Issued vide letter no HSPCB/YR/2025/4530 dated 10.03.2026. The unit submitted its reply dated 30.03.2026, stating that the DG set was installed solely for domestic purposes and other maintenance purpose and was of low capacity, making it unsuitable for use in any production activity. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs 1,87,500/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
8	M/s Walia Stone Crushing Co. VPO-	02.06.2026	SCN issued vide letter no. HSPCB/YAM/2026/INS/146389628SCNCC001 dated

	Devdhar Tehsil Pratapnagar , Yamunanagar		10.06.2026.The unit submitted its reply dated 08.07.2026, stating that the DG set was installed on rent solely for domestic purposes and other maintenance purpose. Further unit has removed the DG set from the premise. However, Environmental Compensation of Rs 2,31,250/- has been recommended to the Head Office for imposition on the unit for violations of the conditions of the Consent to Operate (CTO).
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- vii. The Joint Committee was informed that HSPCB is regularly verifying the sealed units on weekly basis and seals were found tempered in 06 no of Stone Crushing. All the 06 Nos of units were resealed on the spot and FIRs have also been lodged. Further, the record of Electricity Consumption and GST returns was obtained for the violating period and accordingly Environmental Compensation has been assessed and recommended for the imposition to the Competent Authority as per the details mentioned below in **Table-4**.

Table- 4: Action taken by HSPCB against the stone crushers in which seals were found tempered

Sr. No	Name & Address of unit	Closure order no. & date	Date of Initial Sealing	Date of Re-Sealing	FIR No. & Date	Concerned Police Station	Environmental Compensation assessed and proposed
1	Deep Screening plant and Stone Crusher, Village Mahiyudeenpur, Yamunanagar	HSPCB/YA M/2025/INS/107935889C ONC001-004 dated 10.07.2025	14.07.2025	04.04.2026	Fir No. 113 dated 29.04.2026	Chhachhraul i	Rs. 23,06,250/-
2	SatGurudev Stone Crusher Majri Tapu, Yamunanagar	HSPCB/YA M/2025/INS/11514039CO NCO001-004 dated 26.08.2025	24.09.2025	04.04.2026	Fir No. 71 dated 07.04.2026	Burial	Rs. 31,62,500/-
3	Hindustan Stone Aura, Village Ranipur, Yamunanagar	HSPCB/YA M/2025/INS/108891694O NCO001-004 dated 06.10.2025	16.10.2025	01.04.2026	Fir No. 82 dated 02.04.2026	Bilaspur	Rs. 32,12,500/-

4	Engnics Infra Private Limited, Vilage Rulaheri, Yamunanagar	HSPCB/YA M/2025/INS/ 102758907C ONC001-004 dated 11.07.2025	15.07.2025	10.06.2026	-	Bilaspur	Unit has been directed to submit the record of Electricity consumption and GST record to assess the EC.
5	Kamlesh Stone Crusher, Belgarh Khizrabad Yamunanagar	HSPCB/YA M/2025/INS/ 115039180C ONCO001-004 dated 26.08.2025	28.08.2025	13.05.2026	Fir No. 88 dated 15.05.2026	Khizrabad	Rs. 4,87,500/-
6	Khushi Stone Crusher, Village Rampur Gaiinda, Yamunanagar	HSPCB/YA M/2025/INS/ 127328313C ONCO001-004 dated 24.11.2025	04.12.2025	04.04.2026	Fir No. 91 dated 08.04.2026	Bilaspur	Rs. 22,25,000/-
7	Om Sai Stone Crusher, Village Rampur Khadar, Khizrabad, Yamunanagar	HSPCB/HW M/YR/418/2 020/356 dated 17.02.2021	28.02.2020	08.02.2024	--	--	Rs. 47,68,750/-

viii. The Joint Committee was informed by HSPCB member that the Environmental Compensation on the non complaint stone crusher units is being levied after obtaining their electricity consumption records from UHBVN and GST record . The summary of the Environmental Compensation proposed and imposed on the non complaint stone crusher units is as below in **Table-5**.

Table-5: Environmental Compensation levied on the stone crushers

Sr. No.	Name & Address of the Unit	Amount of Environmental Compensation proposed	Amount of Environmental Compensation Imposed	Amount of Environmental Compensation Recovered
1	M/s Mahadev Stone Crusher, Village Belgarh, Tehsil Khizrabad, Yamuna Nagar	481250	481250	481250

2	M/s DM Stone Crusher, Village Belgarh, Tehsil Partap Nagar, Yamuna Nagar	556250	556250	556250
3	M/s Kashmir Stone Crusher, Village Doiwala, Yamunanagar	50000	50000	50000
4	Ganga Industries , (Stone Crusher), Village Belgah, Yamunanagar	662500	662500	662500
5	Hindustan Stone Crusher, Village Belgarh, Yamunanagar	643750	643750	643750
6	M/s Sandhu Stone Crusher, Village Belgarh, Tehsil Khizrabad, Yamunanagar.	487500	487500	487500
7	M/s Jai Mata Di Stone Crusher(JK), Village Doiwala	506250	506250	506250
8	M/s Rajiv Gupta & Co. (Stone Crusher), Village Kanalsi, District Yamunanagar	150000	150000	150000
9	M/s Balaji Minerals (Stone Crusher), Village Kanalsi, District Yamunanagar	150000	150000	150000
10	M/s Himgiri Enterprises (Stone Crusher) Village Kanalsi, District Yamunanagar	150000	150000	150000
11	M/s Shiva Stone Crusher and Screening Plant (Stone Crusher), Village Kanalsi, District Yamunanagar	150000	150000	150000
12	M/s Kamlesh Stone Crusher, Vill. Belgarh, Yamunanagar	487500	487500	487500
13	M/s Shakumbhari Stone Industry, Village Doiwala, Yamunanagar	618750	618750	618750
14	M/s Om Sai Stone Crusher, Village Rampur Khadar, Khizrabad, Yamunanagar	4768750	0	0

15	M/s Sarwara Stone Crusher, Village Belgarh, Yamunanagar	506250	0	0
16	M/s Chaudhary Industries, Village Mahiyudeenpur, Yamunanagar	656250	0	0
17	M/s Salsar Stone Crusher, Village Rulaheer, Yamunanagar	706250	0	0
18	M/s Vikas pruthi and Co. Village Belgarh Tehsil Khizrabad Yamuannagar	625000	0	0
19	M/s Neelkanth Stone Crusher Village Belgarh Tehsil Khizrabad Yamuannagar	625000	0	0
20	M/s Anant Stone Crusher Unit 3 Village- Belgarh, Tehsil Khizrabad	237500	0	0
21	M/s Batra stone industries, village Doiwala, The. Chhachhrauli, ynr.	206250	0	0
22	M/s Batar stone industry village Doiwala. Yamunanagar	243750	0	0
23	M/s Hemkunt Stone Crusher, Vill Doiwala, Yamuna Nagar	193750	0	0
24	M/s Godaveri Stone Crusher, Village Doiwala, Yamuna Nagar	175000	0	0
25	M/s Jai Mata Stone Crusher, village Doiwala, Chhachhrauli, Yamuna Nagar	187500	0	0
26	M/s Walia Stone Crushing Co. VPO-Devdhar Tehsil Pratapnagar , Yamunanagar	231250	0	0
27	Deep Screning plant and Stone Crusher, Village Mahiyudeenpur, Yamunanagar	2306250	0	0
28	SatGurudev Stone Crusher Majri Tapu, Yamunanagar	3162500	0	0
29	Hindustan Stone Aura, Village Ranipur, Yamunanagar	3212500	0	0
30	Khushi Stone Crusher, Village Rampur Gaiinda, Yamunanagar	2225000	0	0
31	Om Sai Stone Crusher, Village Rampur Khadar, Khizrabad, Yamunanagar	4768250	0	0

	Total	30130750	5093750	5093750
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Conclusion and suggestions of the Joint Committee:

- i.** In pursuance of the directions of this Hon'ble Tribunal, the Joint Committee has completed all the verification of stone crushing units in District Yamunanagar in accordance with Notification dated 02.09.2025 and CPCB Guidelines, 2023 and the complete summary report of all the stone crusher units is as below in **Table-6**. Out of total 217 Nos. stone crushers as per record of HSPCB, 41 Nos stone crushers has already been dismantled. Out of remaining 176 stone crushers, 32 Nos. stone crushers have been sealed by HSPCB for non compliance of environmental norms. The remaining 144 operational stone crushers [217– (41+32)] were inspected by the Joint Committee in compliance to Hon'ble NGT Order.

Table-6:- Summary report of all the stone crushers of District-Yamunanagar

Total No. of Stone Crushing units as per record of HSPCB	No. of units Dismantled	No. of units existing	No. of units already sealed by the Board
217	41	176	32

- ii. The summary of the 144 Nos. of stone crusher units inspected by the Joint Committee along with the compliance status and action taken by the HSPCB is as below in **Table-7**:

Table-7:- Summary report of the stone crushers inspected by the Joint Committee

Total No. of units inspected by the Joint Committee	No. of Units found complying during inspection	No. of Units found non-complying during inspection	Action Taken by HSPCB		
			No. of units against which closure action	No. of units against which closure action recommended to the competent	No. of units against which SCN for closure issued.

			taken	authority	
144	9	135	28	10	97

- iii. Out of the 144 units inspected by the Joint Committee, 135 units were found non-compliant and the Show Cause Notices (SCNs) were issued to them, as informed by the HSPCB member.
- iv. Out of these 135 non-compliant units, 28 Nos have been closed by the Board, 10 Nos have been recommended for the issuance of closure to the competent authority, 81 Nos unit have submitted replies to the SCNs after completing the compliances against the deficiencies mentioned in the SCN along with the photographic proof. Accordingly, permission for conducting re-inspections has been sought from the competent authority as per the Board's policy, 16 Nos SCNs issued on 24.06.2026 & 25.06.2026 have been sent through registered post and the time period of these SCNs has not been expired so far and further action will be taken by HSPCB after expiry of the SCN time period accordingly.
- v. That, based on the inspections of the total 144stone crushers; 129 units were found non-operational without submitting any intimation regarding their operational status to HSPCB. Accordingly, all such 129 units have been directed not to operate without prior intimation to the HSPCB.
- vi. That 15 no. of stone crushing units were found operational but 06 no. of units were non-compliant with respect to environmental norms as per the Notification dated 02.09.2025 and CPCB Guidelines, 2023, and Show Cause Notices have been issued to these units for the observed violations. Only 09 units have been found complying with the prescribed environmental norms.
- vii. That, with regard to plantation requirements, out of the total 176 stone crushers,133 units have obtained approval of plantation plans for two rows of avenue plantation

from the DFO, Yamunanagar, while 43 units are yet to obtain such approval. Necessary directions have been issued to the concerned units to ensure compliance. As per the information received from DFO, Yamunanagar, up to 07.07.2026, plantation plans of 107 units have been approved. *Accordingly, directions have been issued to the concerned stone crushing units to ensure compliance in this regard.*

- viii. That, as per reports received from the Tehsildar, Pratapnagar and the Divisional Forest Officer, Yamunanagar, it has been found that 11 stone crushers described in **Table-2** do not fulfill the prescribed siting norms under the Notification dated 02.09.2025. Necessary action has been initiated by the Board against such non-complying units which has been described in detail in **Table-2**.
- ix. That 08 Nos. units were found having DG sets installed without Consent from the HSPCB and the action taken against these units has been ten as summarized in **Table-3**.
- x. That 06 Nos. units were found involved in the tempering of the seals imposed by HSPCB and the action taken against these units has been described in **Table-4**.
- xi. That Environmental Compensation of amount Rs. 3,01,30,750/- has been recommended against 31Nos of non complaint stone crushing units for violation of the provisions of the notification dated 02.09.2025 and CPCB Guidelines, 2023. Out of which Environmental Compensation of Rs. 50,93,750/- has been imposed on 13 Nos units and the same has been recovered.
- xii. Environmental Compensation on the remaining **113** non compliant units will be imposed by HSPCB after obtaining the electricity consumption and GST record of these units for the violation period.
- xiii. That HSPCB has to complete the action against the non complaint units up to its logical end as per the applicable Law and policy of the Board

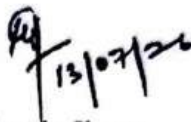
- xiv. It is suggested that HSPCB to ensure that the stone crushers which were found violating the guidelines/norms are allowed to operate only after complying with the prescribed guidelines/norms.



Pardeep Singh
RO, HSPCB,
Yamunanagar



Sandeep Singh Chhina
DFO, Yamunanagar



Dr. Narender Sharma,
Scientist 'F' CPCB,
RD, Chandigarh



Jaspal Singh, HCS
SDM, Chhachhrauli



Dr. Kuldeep Singh, HCS,
SDM, Vyaspur

Date: July 13, 2026

Item No.20

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1127/2024
(IA No. 253/2026, IA NO 422/2024)

Sukhdeep Singh

Applicant

Versus

Pollution Control Board

Respondent(s)

Date of hearing: 01.04.2026

**CORAM: HON’BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON’BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Ajit Sharma and Mr. Kanchan Kumar, Advocates for Applicant
(Through VC)
Respondents: Mr. Rahul Khurana & Ms. Bhavya Singla, Advocates for R - 1 to 5
Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB
Mr. Anshul Mangla, Advocate for R - 6 (Through VC)

ORDER

1. Learned counsel appearing for the District Magistrate, Yamunanagar and Haryana State Pollution Control Board submits that the supplementary report of the joint committee has been filed yesterday and that the joint committee has inspected additional 50 stone crushers and only 38 are remaining which will be inspected within two weeks. The office is directed to place the report of the joint committee on record. Let the further report be filed by the joint committee within six weeks. It will be open to the applicant to file objection to the report of the joint committee report within eight weeks.
2. List for final hearing on 15.07.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

April 01, 2026
Original Application No. 1127/2024
(IA No. 253/2026, IA NO 422/2024)
PN

Name & Address of Unit: *Jai Ganesha Stone Crusher, Ballewala*

Date of Inspection: *01/06/2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Sprinkler provided but connection is broken. Non-operation at time of inspection.</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Primary and 2 enclosure covered Partially</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Dust collector installed. Connection to screener not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>5 conveyors covered. 1 conveyor partially covered.</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Provided completely at 2 conveyor. other 2 are not covered.</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	only 1 side partially provided. Height of WBW at other side is not adequate.
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Complied
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Complied
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	plantation not provided as per site plan, as verified by RFO, Kaleshar
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Complied
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed during inspection.

1332

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	4 no CCTV provided but storage of min ^m 30 days data not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

5/21/21

1-06-2026

9813913742

01/06/2026
 Vibhram Nayak, AFE,
 HSPUS YNR
 Name of Inspecting Officer(s)

Signature of Representative of Unit

नोट - साइट प्लान व.म.अ. द्वारा Approved है
 मोनो फर आर्मी द्वारा दिए गए साइट प्लान नसार
 दोषाचोपन नहीं है। दिए गए साइट प्लान व मोनो नसार
 मिननल है मोनो नसार

A-B-55M. - Double Row
 B-C-25M. - Double Row
 C-D- Nil
 D-E- Nil
 E-A- Nil
 80M.

सागनात जावन कमरुद यमनातय
 Line to Line 4M.
 Plot to Plot 2M.

वन राजिक अधिकारी
 कलेसर (यमुनानगर)

1/6/2026

Name & Address of Unit: M/s Ganpati stone crusher, Vill. Ballewela,
Tehsil Chhachhroli, JNR.

Date of Inspection: 01/06/26

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Nozzle: 52 Sprinkler: 102
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary & Secondary crusher found covered, Screen found covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Dust collector found installed and connected with Secondary crusher and screen through suction & stack arrangement.
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	The unit has installed total 08 Nos of conveyors, however 03 conveyors out of 08 conveyor found uncovered and remaining 05 conveyor found partially covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not complied

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	The unit has provided DBW at one side, remaining three side of unit found without DBW.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Complied
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NO Such facility exist.
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	^{Plantation Plan} Not submitted to concerned dfo.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed during the visit.

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	04 cameras found installed which were found non-operational during the visit.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	attached

Chayak
Vibhakar Nayak
ARBB

26/3
1-6-26
8307230076

Re
01/06/26
AM, chs
Name of Inspecting Officer(s)

Signature of Representative of Unit

Amr
1/6/26

Name & Address of Unit:

M/s Sofat Stone crushers, Vill. Doiwala,
Jns.

Ballewala

Date of Inspection:

01/06/26

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Sprinkler: 10 Nozzle: 50, ~~lower~~ however some were found not operational during the visit.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crushers not covered, 2 Secondary crushers partially covered covered by screen partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not complied No such facility exist
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	The unit has installed total 06 conveyors, 03 conveyor were found not covered and remaining 03 conveyor found partially covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not complied

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not complied
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	complied
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	No Such facility exist.
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation Plan not Submitted to concerned DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	complied
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	04 cameras were found installed, however same were found non-operational during the visit
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

No representative
Present at time of visit

Signature of Representative of Unit

[Signature]

[Signature]
1/6/26

[Signature]
Vibhan Nayak, AS
01/06/26

Name of Inspecting Officer(s)

Name & Address of Unit: *M/s Panar 1339 Stone crusher vill. Ballewala, Jamnagar.* 57

Date of Inspection: *01/06/26*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Sprinkler: 08 Nozzle: 56</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Primary crusher found partially covered, Secondary crusher found covered and Screen also found covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Dust collector found installed and connected with Screen and Secondary crusher via suction hood stack arrangement.</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Out of total 05 conveyor 02 conveyor found uncovered and remaining 03 conveyor found not covered node to node</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not complied. Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided with DBW at one side, remaining side found without DBW.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Complied
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	No such facility exist.
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan to submitted to concerned DFO.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board provided.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed during the visit.

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	1341 03 cameras were found installed
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	attached

21/5

83072 30076

Rd.
01/01/26
RM Sec dtd

Vibhakar
Vibhakar Nayak
AFB

Signature of Representative of Unit

Name of Inspecting Officer(s)

Amr
RV

1/6/26

Name & Address of Unit: **1342** Shree Ganesh Stone Crushers Ballewala
Teh- Chhachrauli, Ynl

Date of Inspection: 02/06/2020

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Complied
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Complied
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Complied
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	partially provided. 1 out of 3 conveyor not provided with flexible telescopic chute

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall/ ~~WBU~~ (Upload photo)	WBU at three sides provided but is inadequate height.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Complied
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Complied
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Remarks made by RFO Kaleshal at last page. plant short
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Complied
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	6 CCTV camera provided but data storage of min ^m 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Vibhans
Vibhans Nayak,
AEE, IMA

Signature of Representative of Unit

Name of Inspecting Officer(s)

जो - साहित्य पत्रिका अ. २ Appendix १
साहित्य पत्रिका साहित्य पत्रिका अ. २
साहित्य पत्रिका साहित्य पत्रिका अ. २

Single Row
Plant to Plant
201.

A — 18	जाति साहित्य पत्रिका
B — 10	अ. २, अ. २
C — 12	साहित्य पत्रिका
D — 18	साहित्य पत्रिका

55 N.
Arman

1/6/26

Name & Address of Unit: *Bala Sundri Stone crusher*
Ballavala, Teh - Chhachhrawali

Date of Inspection: *01/06/2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Not provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Not covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Dust collector not connected but available at site.</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Not covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not provided
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not approved by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ ¹³⁴⁷ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

~~2-12-17~~
 1-6-2026
 9813913742

Signature of Representative of Unit

18/10/2026
 A.M. SCS, As Vibham Nayak, AGE
 Name of Inspecting Officer(s)
 1/6/26
 RFO Khar
 1/6/26

Name & Address of Unit:

1348

66

M/s Punjab
Yar.

Stone crusher, Vill. Ballewala,

Date of Inspection:

09/06/26

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Sprinkler: 10 Nozzle: 62 However not inspected during the visit.
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher, Secondary & crusher and 2 Screens found covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not complied. No such facility exist
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	The unit has installed total 09 conveyors, 02 conveyor found uncovered & remaining 07 conveyor were found partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not complied

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	The unit has partially provided DBW at one side of remaining three sides were found without DBW
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	complying
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	No such facility exist
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation Plan not submitted to DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	In s Tag.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Total 08 cameras were found installed at the unit without any provision of a 30 day data storage facility
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Vibham Nayak
AFO

Signature of Representative of Unit
 -8816836761
 01-06-2026

01/06/2026
 AM S. N. S. S.
 Name of Inspecting Officer(s)

[Signature]

[Signature]
 AFO Khon
 1/6/26

Name & Address of Unit: M/S S.S Stone crusher, Vill. Doiwala
Gnr.

Date of Inspection: 01/06/2016

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Sprinkler : 03 Nozzle : 10
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher, Secondary crusher & screen were found covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Dust collector found installed & connected with Secondary crusher & screen via suction that's stuck arrangement.
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	The unit has installed top of conveyors ^{outlets} 04 conveyors found partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Telescopic chute provided with three discharge points. ~~not~~

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not complied
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	complied
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	2 rotating water sprinklers were found provided.
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted to concerned DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	complied
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed

1353

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	08 cameras were found installed with 1 TB storage facility
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	attached

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01-06-2026
7404612322

Signature of Representative of Unit

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01/06/26
Sob Chel
Name of Inspecting Officer(s)

Handwritten signature

Handwritten signature
1/6/26

Name & Address of Unit: M/s Gauri Shankar Stone 104 Shet, Vill.
Doimale, Jnr.

Date of Inspection: 01/06/26

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Sprinklers : 10 Nozzle : 50 However some were found not operational during the visit
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher found not covered, Secondary crusher found partially covered and screen found covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not complied, No such facility exist
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	The unit has installed total 05 conveyors, 02 conveyors found not covered and remaining 03 were found partially covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not complied

	G1/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo) 1355	Not Provided Not complied	73
General				
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	complied	
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	NO Such facility exist.	
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation Plan not submitted to concerned DFO	
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not Provided	
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	Not observed	

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	03 camera were found installed, however cameras were found in operation.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Vibha Nayak
DR

Dr
01/06/20
Sch 4 ch
Name of Inspecting Officer(s)

No representative present during check
Signature of Representative of Unit

[Signature]

[Signature] 150 Kham

Name & Address of Unit: *M/s Walia Stone Crushing Co.*
V/o Devdhar, Sub Teh- Pratap Nagar, 4th

Date of Inspection: *02/06/2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers Installed with adequate designed nozzles (Upload photo/videos).	<i>Yes provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>1° not covered. 2° crusher partially covered. 3 nos of screeners partially covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Installed but Connection to tertiary crusher i.e. screeners not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Yes complying</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Yes complying</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	1 side partially provided.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided
9.	Green be it	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted to concerned DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Only name & address mentioned but other details not mentioned.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed 1359 the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	6 CCTV Camera provided but data storage of min ^m 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

14. 1 no of 250 kVA DG set installed within premise for which HCM authorisation not obtained & stack height not provided.

Signature of Representative of Unit

Darsh
Kumar
R/A Tazewala block
02/06/26

02/06/26
A.M, S.B, CUB
Name of Inspecting Officer(s)
Vibham Nagar, AFB

Signature
3/6/26

Name & Address of Unit:

M/s Devdhar enterprises, vill- Devdhar
Teh- Khizrabad, Ym

Date of Inspection:

02/06/2026

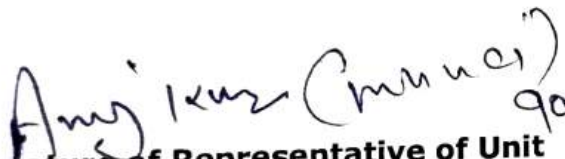
Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Yes provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	1 st , 2 nd and 3 rd crusher are partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed but not connected to screeners
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered. Not covered node to node. 8 conveyors not covered.
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	partially provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking (Upload photo) ¹³⁶¹ (WBW)	WBW provided but height not adequate
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes complying
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted to DFO for approval
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided with complete details
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	11 CCTV camera installed but data storage of min ^m 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached


 Signature of Representative of Unit

02/06/26
 A.M, SecB, IIB
 V. Nayak
 V. Nayak, AGF
 Name of Inspecting Officer(s)

R. N. Nayak
 AFOPH
 02/06/26

Anand
 R/A Rajawada block
 02/06/26

Name & Address of Unit:

1363

81

MB Bhawani enterprises Vill- Dardhal
Teh- Chhachhrawali, Ynr

Date of Inspection:

02/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Yes provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Yes complying
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Yes installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Partially covered. Not covered node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Yes provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided at 2 sides.
7.	Roads	General	
		Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted to DFO office, Ynr for approval of plantation plan.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle & movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	7 CCTV camera installed but data storage of min ^m 30 days not provided.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Vicky 9462500501 (Signature)
Signature of Representative of Unit

02/06/26
A.M. Sub. 10/5
Name of Inspecting Officer(s)
Vibhakar Nayak
A.M.

AFO Khan
2/6/26

Rajesh
Kumar
R/A Jagawala 4/04

Name & Address of Unit: Shiv Shakti Stone Crusher Vill- Doiwala
 Teh- Panchpuri Nagar, Yna
 Date of Inspection: 02/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Yes complying
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Yes complying
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Yes installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Yes covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Yes provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (WBW) (Upload photo)	Wbw at 1 side not provided. Remaining sides provided with dust breaking wall
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Approved by Dfo
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	6 CCTV installed with storage of min ^m 30 days.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

[Signature]

[Signature]
 1.11.2026/26
 Sub: Club Nayak
 Vibham Nayak, AEE
 Name of Inspecting Officer(s)

Signature of Representative of Unit

नोट - एकात मे अनुसार पैरामोपण/पेइ नली है
 मौका नुसार लिपि है।

A-B - 50
 B-C Nil
 C-D - 50
 E-A 78

old sheet

space 1-27.

space - 30-40/26 अंतरित

अ/म 01/45/ अंतरित

Ramesh
 RIA
 02/06/26

[Signature]
 R. Fox
 2/6/26

Name & Address of Unit: M/S S S Stone crushed vill - Majra
 Tapu, Teh - Jagadhri, Yr
 Date of Inspection: 02/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Yes provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	screeners partially covered, 2 ^o crusher partially covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Yes installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Yes covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Yes provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo) (WRBW) 1370	WRBW height is not adequate
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted the plantation plan to DFO, Ym
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	8 CCTV Camera installed but data storage of 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Received


Signature of Representative of Unit

02/06/26
 A.M, S.C.B, C.P.B, V. Prasad
 Vibhram Nayak, A.P.P. 7th
 Name of Inspecting Officer(s)

4/11/2025
 ગુન સમીક્ષક
 રાજીવ

 Shrivastava
 RA Shrivastava

Name & Address of Unit: *M/s Tai Shree Ram stone crusher*
Vill - Kandoli, Teh - Jagadhri, Ynr

Date of Inspection: *02/06/2025*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Yes complying but 10 no of sprinklers are non-operational at time of inspection</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Screeners ~~not~~ covered partially</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Yes installed</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Yes covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Yes provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo) (WBW)	1 side WBW not provided. Rest sides, height of WBW is inadequate
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided but 10 no of sprinklers found non-operational at time of inspection
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not submitted the plantation plan to bfo, you
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	9 CCTV camera installed but data storage of 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached



Signature of Representative of Unit

RS.
02/06/20
A.M, S.B, P.B
Vibham Nayak,
OFF, HSPB,
Name of Inspecting Officer(s) Yna

વિરૂદ્ધ અમારી સેવાને યુનિટ
કચરો પાડવામાં આવેલો
અમારો નિરુદ્ધ નિરુદ્ધ નિરુદ્ધ

Shiv Chohanb.
RA Bhayner

Name & Address of Unit: *M/s Jai Krishna Stone crusher,*
Vill- Devdhar, Teh- Chhachhrauli, Jm

Date of Inspection: *02/06/2025*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Yes provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>2° crushed partially covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Yes installed</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Partially covered and not covered node to node</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Yes provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Provided at 4 sides but height is inadequate
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan approved by DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection.

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	6 CCTV cameras installed but data storage of min 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	Attached

Ranjeet kumar
Signature of Representative of Unit

8398910742

02-06-26

नोट- लाय के अनुसार मिनिमम है

A-B - 9 block

C-D - 30 N.

D-E - 98 N. - dent

E-F - 36

F-G - 60

H-I - 30

J-A - 30

1st floor
2/6/26

जानने के अनुसार नोट्स सहित काम
कोस वासपावरी मीपल केनसकोरिय ठागुन!

A.M. 02/06/26
1st floor, 4th floor
Name of Inspecting Officer(s)
Vibhakar Nangal
AEE

Ranjeet
Kumar
AA Rajewale block
02/06/26

Name & Address of Unit:

Ynr

Ambala stone crusher, vill- Doiwala,

Date of Inspection:

02/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Not provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided on 3 sides. 1 side provided with brick masonry that is also inadequate
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not provided
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not approved by DFO as not submitted to DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Not provided but only Name & address is mentioned on it. other details not mentioned.
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Rohit
8684055146
Signature of Representative of Unit

86 840 55146

Signature of Representative of Unit

Barisan
Korvet
RIA Tanjung blok

R/A Tajewala blok

22/02/2020
A.M. G. (S) / 100
Vidhan Nayak, AEE
Name of Inspecting Officer(s)

22/11/2019
A.M. G. (S) Vibhakar Nayak, AEC
Name of Inspecting Officer(s)

Name of Inspecting Officer(s)

By *[Signature]* RFO/Plm
2/6/26

RF of 100

2/6/26

Name & Address of Unit: M/s Punjab stone crusher viii- Doiwala
Yamunanagar

Date of Inspection: 02/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Yes complying
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Yes provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Yes installed and connected properly
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Yes covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Yes provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (WBW) (Upload photo)	WBW at 1 side not provided.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Yes provided
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Asked by Owner Sh. Munish Duggal, not submitted Plantation plan to DFO office, Ynr
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Yes provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	8 CCTV camera installed but data of min 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Mukesh Kumar (Manager)
9896430505
Signature of Representative of Unit

Dr. Vibham Nayak
AIM 21/06/26
See 9/2/26
Name of Inspecting Officer(s)

Arjun Kumar
RIA Rajwada block

RFO place
2/6/26

Name & Address of Unit: M/s Shivalik stone crusher vill- chuharpur
Kalan, Teh- Chhachhrauli, Jmr

Date of Inspection: 19/06/2025

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	7 no of sprinklers provided and non-complying as per notification dated 02/09/2025
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	1 st & 2 nd not covered. Screeners (3 nos) are also not covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	9 conveyors provided, 5 nos of conveyors are not covered. 4 nos are partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided and non-complying
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	2 no of rotating water sprinkler system provided
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted to PFO office, Ynr. <i>[Signature]</i> <i>100</i> <i>flor</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display Board not provided as per CPCB guidelines
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	7 nos of CCTV Camera installed but proof of storage of data for 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

राजेश कुमार

Sentinel 9050659402.

Signature of Representative of Unit

Not Sentinal Photo taken to DFO office

[Signature]

Range Forest Officer
Kalesar (Ynr.)

[Signature]
19/06/26
A.M. 2021

Name of Inspecting Officer(s)

Vibham Nayak, AEC

[Signature]

Gaurav Kumar,
JEE, HSPCB

Name & Address of Unit: M/s Salasar enterprises, vill - Nathanpur
Teh- Chhachhrauli, Jmr

Date of Inspection: 19/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	12 no of sprinkler provided. Not complying as per notification dated 02.09.2025
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	partially covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not installed
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	8 conveyors provided. 2 conveyors not covered 6 conveyors are partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Only Ramp is metalled.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	No rotating water sprinkled system provided
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan not submitted to DFO Office, Ym. <i>g-tj</i> <i>Atopha</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display Board not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	10 no of camera installed but proof of storage of data for min ^m 30 days not provided.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Rahul

9813440031

Signature of Representative of Unit

Not Submitted to the Range FFO office
 [Signature]
 [Signature]
 Range Forest Officer
 Kalesar (Ynr.)

19/06/26
 S.D.A.M.
 [Signature]
 Vibhram Negat. AFR
 Name of Inspecting Officer(s)

[Signature]
 Gaurav Kumar
 JEE

Name & Address of Unit: *Ym Krishna Stone Crusher, Vill. Bomabahalapur,*

Date of Inspection: *19/06/2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>5 no of water sprinklers provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>1st crusher not covered. 2nd crusher partially covered and screeners are not covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Not installed</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Not covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not provided
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display Board not provided as per CRG guidelines
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicles observed during inspection

2.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	4 no of CCTV camera installed but no proof of data storage of min 30 days provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Signature of Representative of Unit

Name of Inspecting Officer(s)

Vibham Nayak
Vibham Nayak, AEE
SUB. SUB
4/1/2024

Name & Address of Unit: M/s Shree Baba Balaknath Stone Crusher
Village - Nuthampur, Yamunanagar

Date of Inspection: 19/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Complying but 18 no of sprinklers are not operational
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	All crushing sections are partially covered.
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Installed and Cormet [®] provided to secondary and tertiary crusher & screener
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	7 conveyors provided. 1 conveyor not covered 5 conveyors are partially covered and not covered node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Wind breaking wall provided only on 1 side, height of which is not adequate.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Yes provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	3 no of rotating water sprinkler provided
9.	Green It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Approved plantation plan by DFO. Plantation provided as per plantation plan <i>[Signature]</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display Board not provided as per requirement of CPCB guidelines 2023
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle observed during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	9 no of cameras installed but proof of storage of min ^m 30 days data not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attached

Alunkumar (monu)
9050445370

Signature of Representative of Unit

Signature of Inspecting Officer(s)
Vibhakar Nayak, AEFZ

Range Forest Officer
Kalesar (Ynr.)

Signature of Inspecting Officer(s)
Gaurav Kumar, JBE

ppName & Address of Unit: *Aaryavanta Developers private limited*
(stone crusher), Vill. Ranpur, Yamunanagar.

Date of Inspection: *20.06.2025*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>Not provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>not covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	not provided
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled ramp provided but not provided inside premise
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	not applicable
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	no vehicle found

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/Renewal	-

* Unit found non-operational and appears to be non-operational for considerable time

Signature of Representative of Unit

RJ
20/06/26
A.M. Sub, del
Name of Inspecting Officer(s)

Vibram Singh
Vibram Singh, AER

Hishab
F. Guard
Gopet. pt.

Name & Address of Unit: *Saraswati St 1399, Guesher, villary Rautpur*
Tehsil Belaspur, Dist. Jharkhand nagar.

117

Date of Inspection: *20.06.2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>number of 31 sprinklers provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Crushers not covered and screener partially covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>4 belts covered 5 partially covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled ramp and loady point metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not applicable
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle found during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	storage of 30 days not provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	—

Signature of Representative of Unit

Satbir

Sh. Satbir Singh (Munshi)
S/o Jagdish Singh
Village Bhagwanpur,
P.O. Dayalganj
Tehsil Jagadhri Bilaspur
Yamunanagar

20/04/26
A.M. S.S. CUS
Name of Inspecting Officer(s)

Vibram Singh
Vibram Singh, ABA
HSPCB YNR.

Plantation Plant not Submitted
4/10/26
F. Guard

Gopal pr.

Name & Address of Unit: *Shri Harmilap Minerals, Vill. Ranipur.
Yamuna Nagar.*

Date of Inspection: *20.06.2020*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>provided 61 number of sprinklers.</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Jaw not covered, secondary and screener partially covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>partially covered.</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled ramp provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not applicable
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	plantation not provided as per plan approved by DFO. <i>[Signature]</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	no vehicle found during inspection

12.	CCTV/PTZ cameras	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Mukesh Kumar

Signature of Representative of Unit

Vibram Singh
20/06/20
A.M, S.C.B. Club
Name of Inspecting Officer(s)
Vibram Singh, AFB

F. Gaur
Gaur

Name & Address of Unit:

Shree Vinayak Minerals (Stone Crusher)
village Ranipur, Bileaspur, Xamunayanr.

1405

123

Date of Inspection:

20.06.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	provided, but connected to primary and secondary crusher and not connected to tertiary and screeners.
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Conveyor belts partially covered, not covered node to node
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	provided on 3 sides but height is not adequate.
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled ramp and a road provided inside premises.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not applicable.
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	plantation not provided.
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board provided but details like capacity and CTO missing
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Ravinder

Signature of Representative of Unit

Sh. Ravinder
Village Ranipen
P.O. Mugalwali
Teh. Vyaspur.

1

20/02/20
A.M, S.B, C.B
Name of Inspecting Officer(s)

V. Ram Singh, AEF
11 SEP 23 YNR

Plantation Plant not Submitted
not But *not*
not Plantation
not Provide
not on the
Plan
not

pName & Address of Unit: *Shri Ganesh Stone Crusher Ranipur
Yamuna nagar*

Date of Inspection: *20.06.2026*

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>no sprinkler provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>not covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>not covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	<i>not provided</i>
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	<i>not provided</i>
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	<i>not applicable</i>
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	<i>plantation plan not submitted for approval to DFO & no plantation found.</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	<i>no vehicle movement during inspection. Tarpaulins/coverings present with vehicles.</i>

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Cameras provided but for 30 days data storage facility not provided.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Signature of Representative of Unit

[Signature]
9992822825

Owner: Ravinder K.

9316468106

[Signature]
A.M., S.D., C.P.B.
Name of Inspecting Officer(s)

[Signature]
Vibram Singh, AEB

HSPCB YNR.

[Signature]
F. Guard
Gopal pr.

Name & Address of Unit: **Bharat Mata Stone and Screening Plant,** 1411 **Village Ranipur. Tehsil Bilaspur** 129
Yamuna nagar.

Date of Inspection: **20.06.2026**

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	not provided no sprinkler provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	not covered / no enclosures provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	not provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	not covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	<i>not provided</i>
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	<i>metalled ramp provided. metalled road inside premises not provided.</i>
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	<i>Not applicable</i>
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	<i>Not provided</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	<i>not provided</i>
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	<i>no vehicle found during inspection</i>

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	1413	131
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal		

Note:- Unit found non-operational at the time of inspection and appears to be non-operational for considerable length of time.

Signature of Representative of Unit

Rh
20/06/2026
A.M. Sec. B. Dec
Name of Inspecting Officer(s)

Vibran Singh
Vibran Singh, A.S.S

Gopal
F. Awarad
Gopal/pt.

Name & Address of Unit:

*Manse Devi Stone Crusher, Village Kulaheri
Tehsil Bilaspur, District Yamunanagar*

Date of Inspection:

20/06/2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>No water sprinkler provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>partially covered</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>Not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>Not covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>Not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not provided
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle found during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Cameras provided but minimum of 30 days data storage not available
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Signature of Representative of Unit

Gurmej
 Sh. Gurmej Karmar (Munshi)
 s/o Balak Ram
 Resident of Bilaspur

Name of Inspecting Officer(s)

Vibram Singh
 Vibram Singh, AEE
 HSPCB YNR

Planted plants not submitted
 H. K. Khatwal
 H. K. Khatwal

Gopal Pt.

Name & Address of Unit:

Balaji Stone Crusher Village Kulaheri, Tehsil
Bilaspur, Yamunanagar.

Date of Inspection:

20.06.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Not provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Not provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	Not provided
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not provided
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not provided (Not applicable)
9.	Green It be	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCE/PCC	Not provided
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Signature of Representative of Unit

R.R.
20/06/26
A.M, S.C.B, P.C.B
Name of Inspecting Officer(s)

Plantation Plans not Submitted
Y. H. H.

Gopal P.

Name & Address of Unit: **JAGDAMBA STONE AGGREGATES**
village Swabri, Yamuna Nagar.

Date of Inspection: **20.06.2026**

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	<i>no sprinklers provided</i>
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	<i>Crushers not covered, screeners partially covered.</i>
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	<i>not provided</i>
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	<i>not covered</i>
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	<i>not provided</i>

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	<i>not provided</i>
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	<i>metalled ramp provided but roads within the premises provided.</i>
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	<i>Not applicable</i>
9.	Green It	be Plantation of 2-3 rows of tall trees around the periphery of crusher	<i>plantation plan not submitted to DFO for approval.</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO SPCB/PCC from	<i>display board provided but not having details of capacity and CTO</i>
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	<i>no vehicle found during inspection</i>

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	14 cameras provided. But ^{data} storage of 30 days not available
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	—

Signature of Representative of Unit

Mangjeet

Shr. Mangjeet Singh

S/o Shri Naresh Kumar

Address:- Village Bhattuwala
Teh. Bilaspur
YNR.

22/06/20
A.N. S.B. PCB
Name of Inspecting Officer(s)

Vibram Singh

Vibram Singh, AEE
HSPCB YNR

Two side Euc Plant Planted
But not native species
Provided *Quarantine*
IC-DEHORA

Gopal

Name & Address of Unit:

Ganpati Stone Crusher, Village Ranipur, Tehsil-
Bilaspur, District Yamunanagar

Date of Inspection:

20.06.2026

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	only 10 sprinklers provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	5 belts not covered 3 covered partially
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	provided on 2 sides only. But height of that too not adequate
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	metalled Ramp provided
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Not applicable
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Not provided
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicle found during inspection

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	143 CCTV cameras provided but storage facility not provided for ensuring storage of minimum 30 days.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	—

* Unit has installed a DG set of 60 Kw A Capacity.

Signature of Representative of Unit

[Signature]

Sh. Vikram (Munshi)

S/o ved Prakash

Village - Bakaawala
Tehsil - Chhachhewari

Name of Inspecting Officer(s)

[Signature]
Vikram Singh

Vikram Singh, AEE
HSPCB, YNR

Plantation Plans not submitted
[Signature]

[Signature]

Name & Address of Unit: **1426** SHREE ENTERPRISES Stone Crusher
and Screening plant, village Sasbi, Bileaspur, Yamuna
nagar

Date of Inspection: 20/06/26

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	Installation of sprinklers are under process. Not-complied
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	Primary crusher, Secondary crusher and screener were found partially covered
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	Not complied
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	The plant has installed total of 07 conveyors, 05 conveyors are not found covered and remaining 02 found partially covered
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	Not complied

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	Not complied
General			
7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Ramp found metalled, however, road within the premises & the entire ground area were found not metalled
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	N/A
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	Plantation plan submitted to DFO and all the plantation at the plant found to as per plan plan as informed by E.G., DFO
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Display board provided, however the same was found to be not up to date
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	No vehicular movement observed at the time of visit.

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Cameras provided, however storage facility for the period of 1 month not provided.
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	Attache.

Signature of Representative of Unit

21/2/24
 Sh. Samsar (Murshi)
 S/o Sh. Walideen
 R/o. Village Swabri

Name of Inspecting Officer(s)

20/06/24
 A.M. Subi, dds
 When Spd
 When Spd, ABR
 HSPCB NITK
 Bancheh
 Fg
 ic-Danora Bent
 Gopal /st.

pName & Address of Unit:

Shri Surya Stone Crusher and Screening Plant
Village Shergaon, Bileaspur, Yamuna Nagar.

Date of Inspection:

20.08.2020

Sr. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Compliance Status
1.	Unloading area of raw material, primary crusher, Screener, conveyors belt sand transfer Points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	not provided
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	not provided
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	not provided
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	not provided
5.	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	not provided

6.	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	<i>not provided</i>
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General

7.	Roads	Metalled/ concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	<i>not provided</i>
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	<i>Not applicable</i>
9.	Green be It	Plantation of 2-3 rows of tall trees around the periphery of crusher	<i>Not provided</i>
10.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	<i>Display board contains name and address but does not have details like capacity, CTO</i>
11.	Covering of vehicles	Covering of vehicles carrying any kind of material.	<i>no vehicle found</i>

12.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	CCTV cameras provided
13.	Photos/ videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

Note:- Unit found non-operational at time of inspection and appears to be non-operational since considerable time.

Signature of Representative of Unit

Name of Inspecting Officer(s)

V. Ram Singh
V. Ram Singh, ASES
11SPCB

F. Ahmad
F. Ahmad



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146383121SCNCC001

Dated: 09-06-2026

To
JAI GANESH STONE CRUSHER
VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR.

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981/ 25/26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. Unit has not provided water sprinklers as Notification dated 02.09.2025 but connection of sprinklers is broken and found non-operational at time of inspection.
2. Unit has provided partial enclosure of primary and secondary crushing section by GI/MS sheets.
3. Unit has not provided Dry extraction cum bag filter followed by cyclone but suction hood is not connected to screener section which is required as per CPCB guidelines 2023.
4. Unit has covered 5 no. of conveyor belts covered while 1 no. of conveyor belt is partially covered; while, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has provided flexible telescopic chute on 2 no. of conveyors while other 2 conveyors are not provided with flexible telescopic chute as required as per CPCB guidelines 2023.
6. Unit has provided wind breaking wall partially at one side while the height of Wind breaking wall at other side is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest node of conveyor from where the crushed material is released as per notification dated 02.09.2025.
7. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO.
8. Unit has installed 4 no. of CCTV cameras but the proof of storage of data for minimum 30 days was not provided.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

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Date: 2026.06.09 16:52:54 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147304937SCNCC001

Dated: 24-06-2026

To
Ganpati Stone Crusher
Village Ranipur, Tehsil Bilaspur, Yamuna Nagar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 Only 10 water sprinklers provided whereas at least 50 sprinklers are required as per Notification dated 02.09.2025.
- 2 Crushing sections only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.
- 3 Dry extraction cum bag filter not provided.
- 4 05 conveyor belts not covered and 03 partially covered; all conveyor belts shall be covered properly.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall provided on 02 sides only but height of those is not adequate.
- 7 Metalled ramp provided.
- 8 Green belt (plantation) not provided.
- 9 CCTV cameras provided but storage facility for minimum 30 days not provided.
- 10 Plantation plan not submitted for DFO approval.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.24 15:59:56 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147305630SCNCC001

Dated: 24-06-2026

To

Saraswati Stone Crusher Village Ranipur
Village Ranipur Teshil Bilaspur District Yamuna Nagar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 Only 39 water sprinklers provided whereas at least 50 sprinklers are required as per Notification dated 02.09.2025.
- 2 Crushers not covered and screener only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.
- 3 Dry extraction cum bag filter followed by cyclone not provided.
- 4 04 conveyor belts covered and 05 partially covered; all conveyor belts shall be covered fully (node to node).
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall not provided.
- 7 Green belt (plantation of 2-3 rows of tall trees) not provided.
- 8 CCTV cameras provided but proof of minimum 30 days data storage not provided.
- 9 Plantation plan not submitted to DFO for approval.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147310224SCNCC001

Dated: 24-06-2026

To

M/s Mansa Devi Stone Crusher

Village Rulaheri Teshsil Bilaspur District Yamuna Nagar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 No water sprinklers provided.
- 2 Crushing sections only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.
- 3 Dry extraction cum bag filter followed by cyclone not provided.
- 4 Conveyor belts not covered.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall not provided.
- 7 Metalled/concrete roads within the premises not provided.
- 8 Arrangement for dust suppression within premises not provided.
- 9 Green belt (plantation of 2-3 rows of tall trees) not provided.
- 10 CCTV cameras provided but proof of minimum 30 days data storage not available.
- 11 Plantation plan not submitted to DFO for approval.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

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Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146385142SCNCC001

Dated: 09-06-2026

To
ganpati stone crusher
vill. balewala, teh. chhachhrauli

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided 10 no. of sprinklers and 52 no. of nozzle whereas at least 50 no. of sprinklers are required according to Notification dated 02.09.2025
2. Unit has provided GI Sheet cover sheds to crushing sections but covers are not in good conditions whereas the unit has to provided enclosures by GI/MS sheets covers properly to all crushing sections of the unit according to Notification dated 02.09.2025
3. Unit has installed 08 no. of conveyor belts out of which 03 no. of conveyor belts are not covered and 05 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.
4. Unit has not provided flexible telescopic chute form top of discharge point to the ground level as per CPCB guidelines 2023.
5. Unit has provided wind breaking wall on one side, other three sides of unit found without wind breaking wall as required as per Notification dated 02.09.2025.
6. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
7. Unit has installed 4 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as

above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/140601188SCNCC001

Dated: 15-06-2026

To

Shiv Shakti Stone Crusher
Vill. Doiwala, P.O. Devdhar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 31-A of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided wind breaking wall at one side.
2. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted

their reply to other offices of the Board , the same is not liable for consideration on any legal forum.

2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147278227SCNCC001

Dated: 22-06-2026

To
SHREE BABA BALAKNATH STONE CRUSHER
VILLAGE NATHANPUR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 19-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has provided 60 nos of water sprinklers but 18 nos of water sprinklers found non-operational at time of inspection.
3. Unit has installed 9 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not covered 7 no. of conveyor belts covered while 5 no. of conveyor belts are partially covered and 1 no of conveyor not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023.
6. Unit has provided wind breaking wall at one side but the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
7. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the the plot periphery to control dust emissions as required as per Notification dated 02.09.2025.
8. Unit has not provided display Board as per CPCB guidelines 2023.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981,

for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

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HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146388104SCNCC001

Dated: 09-06-2026

To
BALA SUNDRI STONE CRUSHER
VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR.

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided water sprinklers according to Notification dated 02.09.2025.
2. Unit has not covered all crushing sections of the unit according to Notification dated 02.09.2025
3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines.
4. Unit has not covered any conveyor belts as required as per Notification dated 02.09.2025.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.
7. Unit has not provided metalled /concrete road within the premises. Ramps and the entire ground area are also not metalled.
8. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
9. Unit has not provided any arrangement of water sprinkling system for controlling dust emission within premises as per CPCB guidelines 2023.
10. Unit has not provided display Board as per CPCB guidelines.
11. Unit has not installed any CCTV/PTZ cameras in the premises as per CPCB guidelines 2023.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH
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Date: 2026.06.09 16:44:12 +05'30'
Pardeep Singh , Regional Officer

HARYANA STATE

Regional Office Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147312508SCNCC001

Dated: 24-06-2026

To
Shri Ganesh Stone Crusher
Village Ranipur

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Only 10 water sprinklers provided whereas at least 50 sprinklers are required as per Notification dated 02.09.2025.
- 2 Crushing sections only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.
- 3 Dry extraction cum bag filter not provided.
- 4 05 conveyor belts not covered and 03 partially covered; all conveyor belts shall be covered properly.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall provided on 02 sides only but height of that too is not adequate.
- 7 Metalled ramp provided; roads inside premises not provided.
- 8 Green belt (plantation) not provided.
- 9 Plantation plan not submitted for DFO approval; no plantation found.
- 10 CCTV cameras provided but data storage facility for minimum 30 days not provided.
- 11 Unit has installed a DG set of 60 KVA capacity (authorization status not mentioned).

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.24 12:04:42 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146387506SCNCC001

Dated: 09-06-2026

To

SHREE GANESH STONE CRUSHER

VILL-BALLEWALA, TEHSIL CHHACHHRAULI, DISTT YAMUNA NAGAR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided 1 out of 3 conveyors with flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
2. Unit has provided wind breaking wall on one side, while wind breaking wall height at other three sides found inadequate whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
3. Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines 2023.
4. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.09 16:02:51 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147278427SCNCC001

Dated: 23-06-2026

To

SHIVALIK STONECRUSHER

VILLAGE CHUHARPURKALAN, TEHSIL CHHACHHRAULI, YAMUNA NAGAR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 19-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has provided 7 nos of water sprinklers whereas atleast 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle atleast 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata accordingly for higher capacity crushing units.
3. Unit has installed 7 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines.
5. Unit has not covered 9 no. of conveyor belts covered while 4 no. of conveyor belts are partially covered and 5 no of conveyor are not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
6. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023.
7. Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the the plot periphery to control dust emissions as required as per Notification dated 02.09.2025.
9. Unit has not provided display Board as per CPCB guidelines 2023.
10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025.
11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is

fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

HARYANA STATE

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.23 13:06:56 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/140601113SCNCC001

Dated: 15-06-2026

To
ambala stone crusher
village doiwala ,tehsil - chhachhrauli

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 31-A of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided water sprinklers according to Notification dated 02.09.2025.
2. Unit has not covered all crushing sections of the unit according to Notification dated 02.09.2025.
3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines.
4. Unit has not covered any conveyor belts as required as per Notification dated 02.09.2025.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.
7. Unit has not provided metalled /concrete road within the premises. Ramps and the entire ground area are also not metalled.
8. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
9. Unit has not provided any arrangement of water sprinkling system for controlling dust emission within premises as per CPCB guidelines 2023.
10. Unit has not provided display Board as per CPCB guidelines.
11. Unit has not provided wind breaking wall at three sides. Wind breaking wall at 1 side provided with brick masonry, height of which is not adequate.
12. Unit has not installed any CCTV/PTZ cameras in the premises as per CPCB guidelines 2023.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.15 11:22:16 +05'30'

Pardeep Singh , Regional Officer

HARYANA STATE

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147310635SCNCC001

Dated: 24-06-2026

To
Shree Harmilap Minerals
Village Ranipur

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 61 water sprinklers provided (compliant).
- 2 Jaw crusher not covered; secondary crusher and screener only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.
- 3 Dry extraction cum bag filter followed by cyclone provided (compliant).
- 4 Conveyor belts only partially covered; not covered node to node.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall — no entry observed (blank in performa).
- 7 Metalled ramp provided but plantation not provided as per DFO approved plan.
- 8 Display board provided (compliant).
- 9 CCTV/PTZ cameras — no entry observed (blank in performa).
- 10 Plantation plan not provided as per plan approved by DFO.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.24 13:40:01 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146389628SCNCC001

Dated: 10-06-2026

To
Walia Stone Crushing Co.
VPO Devdhar, Sub Tehsil Pratap Nagar, Yamuna Nagar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided any enclosure to primary crusher with GI Sheets, secondary crusher and screener are partially covered whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has installed dry extraction cum bag filter but not connected to screeners.
3. Unit has provided partial wind breaking wall at one side.
4. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
5. Unit has provided display board with only name and address mentioned but other details not mentioned as required as per CPCB guidelines 2023.
6. Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
7. Unit has installed 250 KVA DG set within premises for which unit has not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147278555SCNCC001

Dated: 23-06-2026

To
SALASAR ENTERPRISES
VILLAGE NATHANPUR, TEHSIL CHHACHHRAULI, YNR.

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 19-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has provided 12 nos of water sprinklers whereas atleast 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle atleast 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata accordingly for higher capacity crushing units.
3. Unit has installed 10 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines.
5. Unit has not covered 8 no. of conveyor belts covered while 6 no. of conveyor belts are partially covered and 2 nos of conveyor are not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
6. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023.
7. Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the the plot periphery to control dust emissions as required as per Notification dated 02.09.2025.
9. Unit has not provided display Board as per CPCB guidelines 2023.
10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025.
11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is

fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

HARYANA STATE

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board, the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.23 12:34:28 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146388402SCNCC001

Dated: 09-06-2026

To
PUNJAB STONE CRUSHER
vill. doiwala, teh. chhachhrauli

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided wind breaking wall at one side. Whereas wind breaking wall shall be provided on all sides as per Notification dated 02.09.2025.
2. Unit has installed 8 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
3. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.09 17:13:26 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/102757803SCNCC001

Dated: 09-06-2026

To
SOFAT STONE CRUSHER
vill. doiwala, teh. chhachhrauli

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided 10 no. of sprinklers and 50 no. of nozzle whereas at least 50 no. of sprinklers are required according to Notification dated 02.09.2025
2. Unit has not provided enclosure to primary crusher, secondary crusher and screener partially covered with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines.
4. Unit has installed 06 no. of conveyor belts out of which 03 no. of conveyor belts are not covered and 03 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.
7. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
8. Unit has installed 4 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.09 15:36:40 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146390447SCNCC001

Dated: 10-06-2026

To

JAI KRISHNA STONE CRUSHER
VILLAGE DEVDHAR, TEHSIL CHHACHHRAULI

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided partial enclosure to primary crusher with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. All conveyors are partially covered and not covered node to node as per CPCB guidelines.
3. Unit has provided wind breaking wall at all sides but height is inadequate.
4. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO.
5. Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.10 12:27:48 +05'30'
Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146385905SCNCC001

Dated: 09-06-2026

To

PARAS STONE CRUSHER

VILLAGE BALLEWALA TEHSIL CHHACHHRAULI DISTT YAMUNA NAGAR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided 08 no. of sprinklers and 56 no. of nozzle whereas at least 50 no. of sprinklers are required according to Notification dated 02.09.2025
2. Unit has provided partial enclosure to primary crusher with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
3. Unit has installed 05 no. of conveyor belts out of which 02 no. of conveyor belts are not covered and 03 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.
4. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
5. Unit has provided wind breaking wall on one side, other three sides of unit found without wind breaking wall as required as per Notification dated 02.09.2025.
6. Unit has installed 3 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.09 15:51:59 +05'30'
Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147278555SCNCC001

Dated: 23-06-2026

To
SALASAR ENTERPRISES
VILLAGE NATHANPUR, TEHSIL CHHACHHRAULI, YNR.

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 19-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has provided 12 nos of water sprinklers whereas atleast 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle atleast 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata accordingly for higher capacity crushing units.
3. Unit has installed 10 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines.
5. Unit has not covered 8 no. of conveyor belts covered while 6 no. of conveyor belts are partially covered and 2 nos of conveyor are not covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
6. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023.
7. Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the the plot periphery to control dust emissions as required as per Notification dated 02.09.2025.
9. Unit has not provided display Board as per CPCB guidelines 2023.
10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025.
11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is

fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

HARYANA STATE

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.23 12:34:28 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/140601113SCNCC001

Dated: 15-06-2026

To
ambala stone crusher
village doiwala ,tehsil - chhachhrauli

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 31-A of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided water sprinklers according to Notification dated 02.09.2025.
2. Unit has not covered all crushing sections of the unit according to Notification dated 02.09.2025.
3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines.
4. Unit has not covered any conveyor belts as required as per Notification dated 02.09.2025.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.
7. Unit has not provided metalled /concrete road within the premises. Ramps and the entire ground area are also not metalled.
8. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
9. Unit has not provided any arrangement of water sprinkling system for controlling dust emission within premises as per CPCB guidelines 2023.
10. Unit has not provided display Board as per CPCB guidelines.
11. Unit has not provided wind breaking wall at three sides. Wind breaking wall at 1 side provided with brick masonry, height of which is not adequate.
12. Unit has not installed any CCTV/PTZ cameras in the premises as per CPCB guidelines 2023.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.15 11:22:16 +05'30'

Pardeep Singh , Regional Officer

HARYANA STATE

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146410262SCNCC001

Dated: 10-06-2026

To
M/S S.S STONE CRUSHER
VILLAGE DOIWALA, DISTT. YAMUNA NAGAR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided 03 no. of sprinklers and 10 no. of nozzle whereas at least 50 no. of sprinklers are required according to Notification dated 02.09.2025.
2. Unit has installed 06 no. of conveyor belts out of which 04 no. of conveyor belts are partially covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.
3. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.10 16:41:32 +05'30'
Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146391803SCNCC001

Dated: 10-06-2026

To
S S Stone Crusher
Village Majri Tapur Tehsil Jagadhri Yamuna Nagar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has installed 8 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
3. Unit has provided wind breaking wall but the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
4. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

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Date: 2026.06.10 13:22:46 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147305522SCNCC001

Dated: 24-06-2026

To
BALAJI STONE CRUSHER
VILLAGE RULAHARI, TEHSIL BILASPUR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 Water sprinklers with adequate designed nozzles not provided.
- 2 Enclosures by GI/MS sheets on top and at least three sides completely from ground level not provided for primary crushers, secondary crushers, screeners and tertiary crushers.
- 3 Dry extraction cum bag filter followed by cyclone not provided.
- 4 Covering of conveyor belts from node to node not provided.
- 5 Flexible telescopic chute from top of discharge point to the ground level not provided.
- 6 Wind breaking wall not provided.
- 7 Metalled/concrete roads within the premises, ramps and entire ground area not provided.
- 8 Arrangement of rotating water sprinkling system/fogger/anti-smog gun to suppress dust within premises not provided (noted as not applicable).
- 9 Green belt (plantation of 2-3 rows of tall trees) not provided.
- 10 Display board not provided.
- 11 Plantation plan not submitted for DFO approval.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as

above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Pardeep Singh , Regional Officer

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Date: 2026.06.24 15:12:56
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Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146390771SCNCC001

Dated: 10-06-2026

To
DEVDHAR ENTERPRISES
VILLAGE DEVDHAR, TEHSIL KHIZRABAD

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to primary, secondary crusher and screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has installed dry extraction cum bag filter but not connected to screeners.
3. Unit has installed 11 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not covered 8 no. of conveyor belts covered while 5 no. of conveyor belts are partially covered; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
5. Unit has provided flexible telescopic chute on 3 no. of conveyors while other conveyors are not provided with flexible telescopic chute as required as per CPCB guidelines 2023.
6. Unit has provided wind breaking wall but the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
7. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
8. Unit has not provided display Board as per CPCB guidelines 2023.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.10 12:39:38 +05'30'

Pardeep Singh , Regional Officer

HARYANA STATE **Regional Office Yamuna Nagar**





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146387506SCNCC001

Dated: 09-06-2026

To
SHREE GANESH STONE CRUSHER
VILL-BALLEWALA, TEHSIL CHHACHHRAULI, DISTT YAMUNA NAGAR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided 1 out of 3 conveyors with flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
2. Unit has provided wind breaking wall on one side, while wind breaking wall height at other three sides found inadequate whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
3. Unit has installed 6 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines 2023.
4. Unit has not provided plantation at site as per plantation plan approved by the Divisional Forest Officer as verified by the RFO.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.09 16:02:51 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146407934SCNCC001

Dated: 10-06-2026

To
GAURI SHANKER STONE CRUSHER
VILL. DOIWALA, P.O. DEVDHAR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided 10 no. of sprinklers and 50 no. of nozzle whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.
2. Unit has not provided enclosure to primary crusher, secondary crusher partially covered with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
3. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines 2023.
4. Unit has installed 05 no. of conveyor belts out of which 02 no. of conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines 2023.
6. Unit has not provided wind breaking wall on crusher as per Notification dated 02.09.2025.
7. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
8. Unit has not provided display board as required as per CPCB guidelines 2023.
9. Unit has installed 3 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines 2023.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981,

for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

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Date: 2026.06.10 13:34:33 +05'30'

HARYANA STATE

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147311999SCNCC001

Dated: 24-06-2026

To
Bharat Mata Stone and Screening Plant
Village Ranipur Tehsil Bilaspur Yamuna Nagar

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 No water sprinklers provided (no sprinklers provided).
- 2 Crushing sections not covered; no enclosures provided.
- 3 Dry extraction cum bag filter followed by cyclone not provided.
- 4 Conveyor belts not covered.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall not provided.
- 7 Metalled ramp provided but metalled road inside premises not provided.
- 8 Green belt (plantation of 2-3 rows of tall trees) not provided.
- 9 Display board not provided.
- 10 CCTV/PTZ cameras — no entry observed (blank in performa).

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

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Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147304989SCNCC001

Dated: 24-06-2026

To
Jagdamba Stone Aggregates
Village Swabri

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 No water sprinklers provided.
- 2 Crushers not covered; screener only partially covered; complete enclosures by GI/MS sheets shall be provided to all crushing sections.
- 3 Dry extraction cum bag filter not provided.
- 4 Conveyor belts not covered.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall not provided.
- 7 Metalled ramp provided but roads within the premises not provided.
- 8 Green belt (plantation of 2-3 rows of tall trees) — plantation plan not submitted to DFO for approval.
- 9 Display board provided but not having details of capacity and CTO.
- 10 14 CCTV cameras provided but data storage of 30 days not available.
- 11 Two side eucalyptus plants provided but native species not provided (noted by inspecting officer).

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH Digitally signed by PARDEEP SINGH
Date: 2026.06.24 15:22:21 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147311636SCNCC001

Dated: 24-06-2026

To
ARYAVAARTA DEVELOPERS PRIVATE LIMITED(STONE CRUSHER)
Village-Ranipur

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 20-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. 1 Water sprinklers not provided.
- 2 Enclosures by GI/MS sheets — covered (compliant).
- 3 Dry extraction cum bag filter followed by cyclone not provided.
- 4 Conveyor belts not covered.
- 5 Flexible telescopic chute from top of discharge point to ground level not provided.
- 6 Wind breaking wall not provided.
- 7 Metalled ramp provided but road inside premises not provided.
- 8 Green belt (plantation of 2-3 rows of tall trees) not provided.
- 9 Display board not provided. 10 CCTV/PTZ cameras — no entry observed (blank in performa).

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A for violation of Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.24 13:15:10 +05'30'
Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146388729SCNCC001

Dated: 09-06-2026

To
Bhawani Enterprises
Vill. Devdhar, Teh. chhachhrauli

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided wind breaking wall at two sides. Whereas wind breaking wall shall be provided on all sides as per Notification dated 02.09.2025.
2. Unit has installed 7 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
3. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.
4. Unit has provided partial enclosure to all crushing section with GI Sheets whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.09 18:22:04 +05'30'
Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar





HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146293194SCNCC001

Dated: 09-06-2026

To
M/S PUNJAB STONE CRUSHER
VILLAGE BALLEWALA, TEHSIL CHHACHHRAULI, YNR.

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 01-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has provided 10 no. of sprinklers and Nozzle 62 no. whereas atleast 50 no. of sprinklers are required according to Notification dated 02.09.2025.
2. Unit has provided GI Sheet cover sheds to crushing sections but covers are not in proper conditions whereas the unit has to provide complete enclosures by GI/MS sheets to all crushing sections of the unit according to Notification dated 02.09.2025
3. Unit has not installed dry extraction cum bag filter as per CPCB guidelines.
4. Unit has installed 09 no. of conveyor belts out of which 02 no. of conveyor belts are not covered while all conveyor belts shall be covered properly as per Notification dated 02.09.2025.
5. Unit has not provided flexible telescopic chute from top of discharge point to the ground level as per CPCB guidelines.
6. Unit has partially provided wind breaking wall on crusher as per Notification dated 02.09.2025.
7. Unit has not submitted plantation plan after approval by the Divisional Forest Officer as required according to Notification dated 02.09.2025.
8. Unit has installed 8 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as

above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.09 14:58:00 +05'30'
Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/146391632SCNCC001

Dated: 10-06-2026

To
JAI SHREE RAM STONE CRUSHER
VILLAGE KANALSI, TEHSIL JAGADHRI

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 02-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided partial enclosure to screener with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has provided water sprinklers as Notification dated 02.09.2025 but 10 nos of sprinklers found non-operational at time of inspection.
3. Unit has installed 9 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not provided wind breaking wall at one side and the other sides the height of Wind breaking wall is not adequate; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
5. Unit has not submitted plantation plan for approval to the Divisional Forest Officer as required as per Notification dated 02.09.2025.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

PARDEEP SINGH

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Date: 2026.06.10 12:50:11 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:-
hspcbroyr@gmail.com

No: HSPCB/YAM/2026/INS/147279199SCNCC001

Dated: 23-06-2026

To
M/S KRISHNA STONE CRUSHER
VILL.BANABAHADARPUR

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981

Whereas your unit has been inspected on 19-06-2026 regarding Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 by the joint committee comprising the officials from CPCB, DFO, HSPCB and District Administration and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 :

1. Unit has not provided any enclosure to primary crusher and screeners and partial enclosure is provided to secondary crusher with GI Sheets; whereas complete enclosures by GI/MS sheets shall be provided to all crushing sections of the unit according to Notification dated 02.09.2025.
2. Unit has provided 5 nos of water sprinklers whereas atleast 50 number sprinklers along-with a water storage facility of minimum 10 Kiloliter capacity. Further, they must sprinkle atleast 1 kiloliter of water per day for a stone crushing capacity of 100 tons per day and pro rata accordingly for higher capacity crushing units.
3. Unit has installed 4 no. of CCTV/PTZ cameras in the premises but the proof of data storage for minimum 30 days not provided as per CPCB guidelines.
4. Unit has not installed dry extraction cum bag filter as required as per CPCB guidelines.
5. Unit has not covered any of the conveyor belts; whereas, all conveyor belts shall be covered fully (node to node) as per CPCB guidelines 2023.
6. Unit has not provided flexible telescopic chute on any of the conveyors; as required to be provided on all conveyors as per CPCB guidelines 2023.
7. Unit has not provided wind breaking wall; whereas, the height of wind breaking wall shall be 2 ft above the highest nod of conveyor from where the crushed material is released as per notification dated 02.09.2025.
8. Unit has not provided minimum of 6 meters compound wall/screening of GI sheets along the the plot periphery to control dust emissions as required as per Notification dated 02.09.2025.
9. Unit has not provided display Board as per CPCB guidelines 2023.
10. Unit has not provided metalled roads for vehicular movement within the premises of the crushing units as required as per notification dated 02.09.2025.
11. Unit has not provided green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust

emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.

You are also liable for the levying of Environmental Compensation as per policy order dated 22.12.2021 of the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981

In addition to above it is also intimated that non compliance of direction issued under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board , the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

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Date: 2026.06.23 12:01:55 +05'30'

Pardeep Singh , Regional Officer

Regional Office Yamuna Nagar

Haryana State Pollution Control BoardS.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1347

Dt. 25/06/2026

To

M/s Paras stone crusher,
Village Ballewala,
District Yamunanagar.

Subject: Direction not to operate M/s Paras stone crusher village Ballewala, under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA98872892 Dated: 07/04/2025 valid upto 31.03.2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

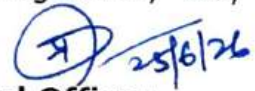
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

No. HSPCB/YR/2026/1348

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**

Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1345

Dt. 25/06/2026

To

M/s Shree Baba balaknath stone crusher,
 village Nathanpur,
 Distt Yamuna nagar.

Subject: Direction not to operate M/s S.S stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129222YAMCTOA19278896 Dated: 25/01/2022 valid upto 31/03/2027.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 12.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

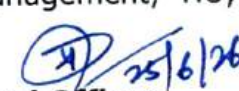
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1346

 **Dated: 25/06/2026**

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1343

Dt. 25/06/2026

To

M/s Salasar Enterprises,
 village Nathanpur,
 Tehsil Chhachhrauli,
 Distt Yamuna nagar.

Subject: Direction not to operate M/s S.S stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129224YAMCTOA55185526 Dated: 09/02/2024 valid upto 31/03/2029.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 12.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1344

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1341

Dt. 25/06/2026

To

M/s S.S stone crusher,
village majri tapu,
Tehsil jagadhari,
Distt Yamuna nagar.

Subject: Direction not to operate M/s S.S stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 318505025YAMCTO106385855 Dated: 01/08/2025 valid upto 31/03/2028.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

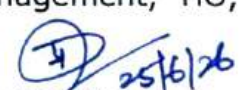
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1342

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

1504
Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1339

Dt. 25/06/2026

To

M/s Jai shree ram stone crusher,
Village kanalsi,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Jai shree ram stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA98923062 Dated: 14/05/2025 valid upto 31/03/2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

(4)
Regional Officer,
Yamuna Nagar Region

Dated: 25/06/2026

No. HSPCB/YR/2026/1340

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.

(4) 25/6/26
Regional Officer
Yamuna Nagar Region

1505
Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1337

Dt. 25/06/2026

To

M/s Shivalik stone crusher,
 Village Chuaharpur kalan,
 Distt Yamuna nagar.

Subject: Direction not to operate M/s Shivalik stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 13129225YAMCTOA96576809 Dated:07/04/2025 valid upto 31.03.2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 12.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1338


Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region



Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1331

Dt. 25/06/ 2026

To

M/s Jai krishna stone crusher,
 Village Devdhar,
 Distt Yamuna nagar.

Subject: Direction not to operate M/s Jai krishna stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129226YAMCTOA138986731 Dated: 09/03/2026 valid upto 31/03/2036.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/ 1332

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1329

Dt. 25/06/2026

To

M/s Walia stone crushing Co.
VPO Devdhar Teh partap nagar,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Walia stone crushing Co. under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA99152983 Dated: 22/04/2025 valid upto 31/03/2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

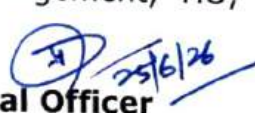
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

Dated: 25/06/2026

No. HSPCB/YR/2026/1330

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1327

Dt. 25/06/2026

To

M/s Bhawani Enterprises,
(old name goel spintex pvt. Ltd)
unit- II village devdhar,
Tehsil Chhachhrauli, Distt Yamuna nagar.

Subject: Direction not to operate M/s Bhawani enterprises (Old name goel spintex pvt ltd.) under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA91269651 Dated: 16/05/2025 valid upto 31/03/2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1328

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1325

Dt. 25/06/2026

To

M/s S.S stone crusher ,
 Village Doiwala,
 Distt Yamuna nagar.

Subject: Direction not to operate M/s S.S stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129226YAMCTOA131199428 Dated: 28/04/2026 valid upto 31/03/2031.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/ 1326

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

1510

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1323

Dt. 25/06/2026

To

M/s Ambala stone crusher,
Village Doiwala,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Ambala stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA98938089 Dated: 05/05/2025 valid upto 31/03/2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

No. HSPCB/YR/2026/1324

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**

Region 1501 Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1321

Dt. 25/06/2026

To

M/s Gauri shankar stone crusher,
Village Doiwala,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Gauri shankar stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129220YAMCTOA7926605 Dated: 02/09/2020 valid upto 31.03.2025.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1322

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Region 1502 Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1319**Dt. 25/06/2026**

To

M/s Sofat stone crusher,
Village Doiwala,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Sofat stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA108393957 Dated: 18/08/2025 valid upto 31.03.2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

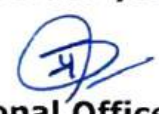
Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

No. HSPCB/YR/2026/1320**Dated: 25/06/2026**

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1317

Dt. 25/06/2026

To

M/s Jai ganesh stone crusher,
Village Ballewala,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Jai ganesh stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129226YAMCTO142893297 Dated: 11/05/2026 valid upto 31.03.2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1318

 Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.

 25/6/26
Regional Officer
Yamuna Nagar Region

**Regional Office,
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1315

Dt. 25/06/2026

To

M/s Bala sundari stone crusher,
Village Ballewala,,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Bala sundari stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA98118995 Dated: 08/04/2025 valid upto 31/03/2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

Dated: 25/06/2026

No. HSPCB/YR/2026/1316

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**

1515

**Regional Office,
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1311

Dt. 25/06/2026

To

M/s Punjab stone crusher,
Village Ballewala,
District Yamunanagar.

Subject: Direction not to operate M/s Punjab stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA99113574 Dated: :07/04/2025 valid upto 31/03/2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

No. HSPCB/YR/2026/1312

Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**



1516

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1309

Dt. 25/06/2026

To

M/s Ganpati stone crusher,
Village Ballewala, Tehsil- Chhachhrouli,
District Yamunanagar.

Subject: Direction not to operate M/s Ganpati stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA98872376 Dated: 07/04/2025 valid upto 31.03.2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

Dated: 25/06/2026

No. HSPCB/YR/2026/ 1310

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1357

Dt. 26/06/2026

To

M/s Shree Enterprises Stone Crusher & Screening plant,
 village Swabdi, Tehsil Bilaspur,
 Distt Yamuna nagar.

Subject: Direction not to operate M/s Shree Enterprises Stone Crusher & Screening plant under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA98849097 Dated: 17/04/2025 valid upto 31/03/2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
 ✓ Yamuna Nagar Region

Dated: 26/06/2026

No. HSPCB/YR/2026/1358

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
 ✓ Yamuna Nagar Region

1518
Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1359

Dt. 26/06/ 2026

To

M/s Saraswati Stone Crusher,
village Ranipur, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Saraswati Stone Crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129223YAMCTOA32152282 Dated: 01/02/2023 valid upto 31/03/2033.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/ 1360

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

1519
Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1361

Dt. 26/06/2026

To

M/s Mansa Devi stone crusher,
village Rulaheri, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Mansa Devi stone crusher under the provisions of Water Act 1974 and Air Act 1981.

**Ref:- CTO obtained vide No. HSPCB/Consent/:
12074101625YAMCTOA121804391 Dated:28/10/2025 valid
upto 31/03/2030.**

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

Regional Officer,

Yamuna Nagar Region

No. HSPCB/YR/2026/1362

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.

Regional Officer

Yamuna Nagar Region

1520
Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1355

Dt. 06/06/2026

To

M/s Jagdamba Stone Aggregates,
village Swabdi, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Jagdamba Stone Aggregates under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129224YAMCTOA53644090 Dated: 28/01/2024 valid upto 31/03/2029.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.

Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1356

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.

Regional Officer
Yamuna Nagar Region

Received by
myself
9416466106
03/07/2026

**Regional Office,
Haryana State Pollution Control Board**
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1313

Dt. 25/06/2026

To

M/s Shree ganesh stone crusher,
Village Ballewala,
District Yamunanagar.

Subject: Direction not to operate M/s Shree ganesh stone crusher under the provisions of Water Act 1974 and Air Act 1981.

**Ref:- CTO obtained vide No. HSPCB/Consent/:
313129226YAMCTOA139610018 Dated:25/03/2026 valid upto
31.03.2031.**

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 01.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

Dated: 25/06/2026

No. HSPCB/YR/2026/1314

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**

**Regional Office,
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

Dt. 26 /06/ 2026

HSPCB/YR/2026/1363

To

M/s Balaji Stone crusher,
village Rulaheeri, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Balaji Stone crusher under the provisions of Water Act 1974 and Air Act 1981.

**Ref:- CTO obtained vide No. HSPCB/Consent/:
313129222YAMCTOA22422538 Dated:29/04/2022 valid upto
31/03/2025.**

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,

 Yamuna Nagar Region

No. HSPCB/YR/2026/1364

Dated: 26 /06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer

 Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1365

Dt. 26/06/2026

To

M/s Shiv Surya Stone crusher & Screening Plant,
village Shergarh, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Shiv Surya Stone crusher & Screening Plant under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129222YAMCTO18851412 Dated:20/01/2022 valid upto 31/03/2027.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1366

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1367

Dt. 26/06/2026

To

M/s Ganpati Stone crusher,
village Ranipur, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Ganpati Stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA99196774 Dated:04/06/2025 valid upto 31/03/2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/1368

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1369

Dt. 26 /06/ 2026

To

M/s Shri Ganseh Stone crusher,
village Ranipur, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Shri Ganseh Stone crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA99853131 Dated:10/06/2025 valid upto 31/03/2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,

Yamuna Nagar Region

No. HSPCB/YR/2026/1370

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer

Yamuna Nagar Region

**Regional Office,
Haryana State Pollution Control Board**
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1371

Dt. 26 /06/ 2026

To

M/s Shri Vinayak Minerals (Stone crusher),
village Ranipur, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Shri Vinayak Minerals (Stone crusher) under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA99530806 Dated: 14/05/2025 valid upto 31/03/2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/ 1372

Dated: 26 /06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

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Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1373

Dt. 26/06/2026

To

M/s Shri Harmilap Minerals,
village Ranipur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Shri Harmilap Minerals under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTOA14672091 Dated:04/06/2025 valid upto 31/03/2035.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/ 1374

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,

Haryana State Pollution Control Board

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/ 1375

Dt. 26 /06/ 2026

To

M/s Aryavaarta Devlopers Pvt. Ltd(Stone Crusher),
village Ranipur, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Aryavaarta Stone Crusher under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129221YAMCTOA13854493 Dated: 17/08/2021 valid upto 31/03/2026.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,
Yamuna Nagar Region

No. HSPCB/YR/2026/ 1376

Dated: 26 /06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer
Yamuna Nagar Region

Regional Office,
Haryana State Pollution Control Board
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1377

Dt. 26/06/2026

To

M/s Bharat Mata Stone & Screening Plant,
village Ranipur, Tehsil Bilaspur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Bharat Mata Stone & Screening Plant under the provisions of Water Act 1974 and Air Act 1981.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 20.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


Regional Officer,

Yamuna Nagar Region

No. HSPCB/YR/2026/1378

Dated: 26/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


Regional Officer

Yamuna Nagar Region

**Regional Office,
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1335

Dt. 25/06/2026

To

M/s Krishna stone crusher,
Village Banabahadarpur,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Krishna stone crusher under the provisions of Water Act 1974 and Air Act 1981.

**Ref:- CTO obtained vide No. HSPCB/Consent/:
313129223YAMCTOA31760069 Dated:24/01/2023 valid upto
31/03/2028.**

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 12.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

No. HSPCB/YR/2026/1336


Dated: 25/06/2026

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**



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**Regional Office,
Haryana State Pollution Control Board**
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar hspcbroyr@gmail.com

HSPCB/YR/2026/1333

Dt. 25/06/2026

To

M/s Devdhar Enterprises,
Village Devdhar Tehsil Khizrabad,
Distt Yamuna nagar.

Subject: Direction not to operate M/s Shree Khatu Shyam Enterprises Screening Plant under the provisions of Water Act 1974 and Air Act 1981.

Ref:- CTO obtained vide No. HSPCB/Consent/: 313129225YAMCTO98955419 Dated: 11/04/2025 valid upto 31.03.2030.

Whereas unit was inspected by the joint committee in reference to Hon'ble NGT case "Sukhdeep Singh Vs HSPCB" OA No. 1127 of 2024 on dated 02.06.2026.

Whereas Consent to Operate was granted to your unit vide under reference with the general conditions & other specific conditions.

Whereas you have not complied with the condition no. 15 of Consent to Operate i.e. **"If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit."**

Whereas your unit has not submitted any running schedule of your unit till date in this office.

In view of above, it is clear that you have violated the terms and condition of Consent to Operate granted.

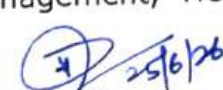
Therefore, direction is hereby issued to your unit under the provisions of Water Act, 1974 & Air Act, 1981 **"Not to operate your unit without obtaining prior permission from HSPCB"**.


**Regional Officer,
Yamuna Nagar Region**

Dated: 25/06/2026

No. HSPCB/YR/2026/1334

A copy of above is forwarded to the Consent management, HO, Panchkula, for information please.


**Regional Officer
Yamuna Nagar Region**

710
17/3/26

**Regional Office,
Haryana State Pollution Control Board**
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar
hspcbroyr@gmail.com

HIP
2

No. HSPCB/YR/2025/4471

Dated: 11/03/2026

To

The Naib-Tehsildar,
Partap Nagar, District Yamunanagar.

Sub: Verification of siting parameters of M/s Ravi Stone Crusher Khasra No. 15/715, Village Doiwala, Tehsil Partapnagar, District Yamunanagar.

Ref: The Tehsildar report no. 1331 dated 05.08.2025.

It is informed that based on the report of your good office vide The Tehsildar report no. 1331 dated 05.08.2025, this office has issued a show cause notice to M/s Ravi Stone Crusher, Village Doiwala, Tehsil Partapnagar, District Yamunanagar vide no. HSPCB/YR/2025/2775 dated 05.01.2026 for the non compliance of siting norms as given below:

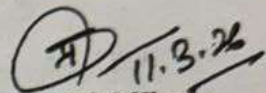
Norms for siting of stone crusher in Haryana	Distance required as per new Notification dated 02.09.2025	Verification report submitted by Tehsildar dated 05.08.2025
Minimum distance required from the nearest Village phirni. In case if there is no phirni then the distance be measured from abadi-deh and in case of be-chirag revenue estate (to be certified by the Tehsildar concerned) actually on the spot the distance will be measured from the nearest inhabited revenue estate	500 Mtr.	498 Mtr.

In response to the above said notice, Shri Ravi Kumar, Proprietor of M/s Ravi Stone Crusher, has submitted a representation on 18.02.2026 stating that the stone crusher unit is installed on Khasra Nos. 15//6 and 15//15 situated in Village Doiwala. However, as per the records available, Khasra No. 15//15 has

been shown under Village Ballewala, which has resulted in an incorrect calculation of the distance of the unit from the nearest village habitation.

The proprietor has requested that Khasra No. 15//15 actually falls within the revenue estate of Village Doiwala and not Village Ballewala, Yamunanagar. Therefore it is requested that the siting norms of the above said crusher may kindly be verified as per Notification dated 02.09.2025 (copy attached).

The verification report may kindly be provided to this office within 05 days, as the matter is listed on 01.04.2026 before the Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 1127 of 2024 titled as "Sukhdeep Singh Versus Haryana State Pollution Control Board & Ors". The information is required on an urgent basis for submission before the Hon'ble Tribunal, therefore the matter may kindly be treated as MOST URGENT.


Regional Officer,
Yamuna Nagar Region

माननीय जी
मुख्याधिकारी प्रदेश Regional Office Haryana
State Pollution Control Board क्रमांक 4491
दिनांक 01-03-2026 को अवगत है कि 15/15 बल्लेवाला जिला
इसका वह क्षेत्र 15/15 डोईवाला में है जिसकी सीमा 15
की सीमा 1340 मीटर है और 1340 मीटर है
इसका अवगत है कि 15/15
09-04-26

Forwarded in original to the Regional office,
HSPCB, Jagadhri for further necessary action.


Naib Tehsildar
Pratap Nagar (Mr.)
9/4/26

119 CWP-8950-2026

**MS PUNJAB STONE CRUSHER AND OTHERS
VS
STATE OF HARYANA AND OTHERS**

Present: - Mr. Chetan Mittal, Sr. Advocate (arguing counsel)
with Mr. Kunal Mulwani, Advocate,
Ms. Shifali Goyal, Advocate,
for the petitioners.

....

Let this case be taken upon on 02.04.2026 when the
connected matter (CWP-28452-2025 along with connected matters) is
listed.

2. As far as admission and interim relief is concerned, the
same shall be considered on the next date of hearing.

3. To be listed in urgent cause list.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(SANJIV BERRY)
JUDGE**

24.03.2026

preeti

212-7

CWP-8950-2026 (O&M)

MS PUNJAB STONE CRUSHER AND OTHERS V/S STATE OF
HARYANA AND OTHERS

Present: Mr. Chetan Mittal, Senior Advocate, (arguing counsel)
with Mr. Vikas Thakur, Advocate,
and Ms. Shifali Goyal, Advocate,
for the petitioners.

Mr. Naveen S. Bhardwaj, Addl. A.G., Haryana.

Ms. Ashna Singh, Advocate,
and Ms. Sharvi Dadhwal, Advocate,
for respondent No.3.

Learned counsel for the State of Haryana is directed to file
para-wise reply within a period of three weeks.

Adjourned to 27.07.2026.

Interim order to continue.

(SHEEL NAGU)
CHIEF JUSTICE

(SANJIV BERRY)
JUDGE

07.05.2026

Ajay Prasher